C O N T E N T S

Sixteenth Series, Vol.XII, Fifth Session, 2015/1937 (Saka)
No.17, Thursday, August 13, 2015/Shravana 22, 1937 (Saka)

SUBJECT	PAGES
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos.343 to 347	8-46
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.348 to 362	47-179
Unstarred Question Nos.3911 to 4140	180-541

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 542-560

MESSAGES FROM RAJYA SABHA 561

COMMITTEE ON PRIVATE MEMBERS'S BILLS AND RESOLUTIONS
Minutes 562

COMMITTEE ON ESTIMATES
9th Report 562

COMMITTEE ON PUBLIC ACCOUNTS
21st to 24th Reports 562

JOINT COMMITTEE ON OFFICES OF PROFIT
4th Report 563

COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES
2nd and 3rd Reports 563

STANDING COMMITTEE ON DEFENCE
10th and 11th Reports 563

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS
7th Report 564

STANDING COMMITTEE ON RAILWAYS
Statements 564

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT
270th Report 565

STANDING COMMITTEE ON INFORMATION TECHNOLOGY
11th to 16th Reports 565-566

STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE
88th Report 566

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Water Resources on Demands for Grants (2014-15), pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation. 567
Sushree Uma Bharti

(ii) Status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Coal and Steel on Demands for Grants (2014-15), pertaining to the Ministry of Coal. 567
Shri Piyush Goyal

(iii) Status of implementation of the recommendations contained in the 116th Report of the Standing Committee on Commerce on Action Taken by the Government on the observations/recommendations contained in the 114th Report of the Committee on 'Functioning of India Trade Promotion Organisation', pertaining to the Ministry of Commerce and Industry. 567
Shrimati Nirmala Sitharaman

(iv) Status of implementation of the recommendations contained in the 211th & 216th Reports of the Standing Committee on Transport, Tourism and Culture 568
Dr. Mahesh Sharma

GOVERNMENT BILLS- Introduced

(i) High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2015 569

(ii)Indian Trusts (Amendment) Bill, 2015 569

MATTER UNDER RULE 377 570-580

(i) Need to set up special courts for speedy disposal of cases

Shri P.P. Chaudhary 570-571

(ii) Need to include Bhojpuri language in the Eighth Schedule to the Constitution

Shrimati Rama Devi 571

(iii) Need to frame rules and regulations for matrimonial websites

Shri D. S. Rathod 572

(iv) Need to revive stepwells in Rajasthan particularly in Sikar, Jhunjhunu and Churu districts of the State

Shri Sumedhanand Saraswati 572

(v) Need to reorient economic policy giving adequate emphasis on labour-oriented manufacturing sector ensuring livelihood to all in the country

Shri Lallu Singh 573

(vi) Need to expedite construction of Dobra-Chanti bridge in Tehri district, Uttarakhand

Shrimati Mala Rajyalaxmi Shah 574

(vii) Need to lay pipe lines for supply of cooking gas in Kota city, Rajasthan

Shri Om Birla 575

(viii) Need for institution of awards to recognize those working in the field of sanitation

Dr. Manoj Rajoria 575

(ix) Need to expedite construction of bridge on river Ghagra connecting Sitapur and Bahraich and also provide funds for the purpose

Shri Rajesh Verma 576

(x) Need to supply piped gas to Vasai Muncipal Corporation area

Shri Chintaman Navasha Wanga 576

(xi) Need to repair National Highway No. 66 in the State of Tamil Nadu

Shrimati R. Vanaroja 577

(xii) Regarding need to increase water level in Mullaperiyar Dam

Shri K.N. Ramachandran 578

(xiii) Need to name Mumbai Central Railway Station after Jagannath Shankarsheth, a social reformer and educationist of Mumbai in the 19th century

Shri Rahul Shewale 579

(xiv) Need to remove anomalies in sections 50 and 56 of the Andhra Pradesh Reorganisation Act, 2014

Shri Jayadev Galla 580

VALEDICTORY REFERENCE 582-585

NATIONAL SONG 585

ANNEXURE – I

Member-wise Index to Starred Questions 586

Member-wise Index to Unstarred Questions 587-591

ANNEXURE – II

Ministry-wise Index to Starred Questions 592

Ministry-wise Index to Unstarred Questions 593

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Thursday, August 13, 2015/Shravana 22, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

...(व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण मुझे सर्वश्री राजेश रंजन, एन.के. प्रेमचन्द्रन, प्रेम सिंह चन्दूमाजरा, जयप्रकाश नारायण यादव, पी. करुणाकरण, डॉ. ए. सम्पत, ज्योतिरादित्य सिंधिया, कमलनाथ, वेणुगोपाल, दीपेन्द्र सिंह हुड्डा आदि बाकी सभी सदस्यों से स्थगन सूचनाएं प्राप्त हुई हैं। ये अलग-अलग विषयों पर हैं। मामले महत्वपूर्ण हैं, लेकिन इनके लिए आज के कार्य में व्यवधान डालना अनिवार्य नहीं है। कुछ मामले स्टेट के मैटर्स भी हैं। ये मामले अन्य उपायों के माध्यम से उठाये जा सकते हैं, अतः मैंने स्थगन प्रस्ताव की अनुमति नहीं दी है।

...(व्यवधान)

11.01 hrs.

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Now, the House will take up Question Hour.

Q. No. 343.

… (*Interruptions*)

(Q. 343)

SHRI SHIVKUMAR UDASI: Madam Speaker, I would like to thank you for giving me this opportunity.

According to a report of the IIT, Delhi, the field performance evaluation of 400 numbers of community size cook stoves for cooking in mid-day meal schemes in Government schools in the States of Andhra Pradesh, Chhattisgarh, Uttar Pradesh, Maharashtra, Madhya Pradesh and Haryana indicated reduction in fuel consumption in the range of 40 to 60 per cent, emission reduction in the range of 60 to 70 per cent, and saving cooking time in the range of 10 to 30 per cent compared to traditional *chulha*. … (*Interruptions*)

HON. SPEAKER: Shri Ravneet Singh, you will not come here.

… (*Interruptions*)

SHRI SHIVKUMAR UDASI: So, in this backdrop, the thrust which has to be given to the bio-mass power production has not been given. We see a lot of push for solar and wind renewable energy. Tentatively, by 2022, the production of solar power would be around 99,533 megawatts, and the production of wind power would be around 60,000 megawatts, but the production of bio-mass power production would be only 10,000 megawatts. … (*Interruptions*)

So, I would like to know, through you, from the hon. Minister about the bio-mass and the small solar systems, which serves the purpose perfectly. These systems basically serve the poor and the needy people. The centralised system serves the purpose of the corporate world. … (*Interruptions*)

What is the ratio of expenditure incurred by the Government for the centralised grid system and for the decentralised off-grid system? … (*Interruptions*)

SHRI PIYUSH GOYAL: Madam Speaker, I am delighted that the hon. Member has shown so much concern for renewable energy, particularly for the small systems, which are bio-gas, bio-mass, and bio-power. These systems particularly help the women for cooking in the villages. They help provide electricity in remote corners of India. … (*Interruptions*)

This Government led by Prime Minister Modi ji is committed to ensuring 24X7 access to power across the country to every household. … (*Interruptions*)

HON. SPEAKER: Shri Ravneet Singh, please do not obstruct the Minister.

… (*Interruptions*)

SHRI PIYUSH GOYAL: Towards this end, this Government has initiated a number of programmes. The large-scale solar and wind power roll out is being encouraged not for corporates as is being suggested, but for ensuring adequate power in rural areas, particularly during the day time. The villages of India, the farmers of India, deserve to get power which they have been deprived for 68 years. All these systems are ultimately going to serve the poor people of India. … (*Interruptions*)

The Unnat Chulha Programme that we have just started, the bio-gas family type cooking modules, bio-gas gasifiers, the solar home lighting systems, the box type solar cookers, all of these projects are at a very massive scale all over the country. Madam, 10,000 megawatt is not a limiting factor. It is only an aspirational goal. This Government stands committed to achieving that and much more.

HON. SPEAKER: Please take your seat. Why are you doing?

… (*Interruptions*)

SHRI SHIVKUMAR UDASI: Madam, I appreciate the hon. Minister's concern towards mass production of bio-power. Sir, as you have said, it is not tentatively fixed for that. We can also improve it once it can be done.

My second supplementary would be like this. A lot of research is being done in advanced countries in renewable energy.… (*Interruptions*) Precisely due to success in research they are successful in producing major products in renewable sector in very large quantities and are exporting it. … (*Interruptions*) What is the Government doing to promote research and technology absorption in renewable sector so that the hon. Prime Minister's Make in India Programme can get a major push? I would like to know about it from the hon. Minister.

SHRI PIYUSH GOYAL: Madam, I am delighted that the hon. Member has so much concern that we should focus on research and development. In fact, the hon. Prime Minister has guided all of us in the Government that for research, innovation, India should not follow the world; it is time that India starts leading the world.… (*Interruptions*) Towards that end, rather than having budgets for research, we have decided that we should have unlimited focus to have innovative products developed in India. We have taken up projects for research through the National Institute of Wind Energy, through the National Institute of Solar Energy and several other initiatives run by several PSUs.… (*Interruptions*)

I would like to draw the attention of the House through you, Madam Speaker, to our efforts to develop solar energy storage systems. Once all these storage systems become economically viable, this world can truly move towards a completely green energy planet.… (*Interruptions*) Also, we are working on solar thermal plants which will provide 24-hour power through solar energy; also concentrating on solar energy.… (*Interruptions*) I can assure the hon. Member, through you Madam Speaker, that research, development and innovation is the bulwark of our effort going forward.

माननीय अध्यक्ष : आप लोगों का आचरण बहुत ही अमर्यादित है।

…(व्यवधान)

माननीय अध्यक्ष : आप स्टेट के मैटर को यहां रेज़ नहीं कर सकते हैं।

...(व्यवधान)

श्री आलोक संजर: महोदया, मध्य प्रदेश के मुख्यमंत्री आदरणीय शिवराज सिंह चौहान जी के नेतृत्व में सभी क्षेत्रों में बहुत उन्नति हुई है।...(व्यवधान) खास तौर से, ग्रामीण क्षेत्रों में नवीकरणीय ऊर्जा संयंत्र लगाने में उल्लेखनीय प्रगति हुई है।...(व्यवधान) मैं माननीय मंत्री जी से जानना चाहता हूं कि जो संयंत्र सरकारी सब्सिडी से लगाए जाते हैं, उनमें प्रायः देखा जाता है कि जो संयंत्र खराब हो जाते हैं, उनका रख-रखाव ठीक से नहीं हो पाता है।...(व्यवधान) इसके लिए क्या प्रावधान है? ...(व्यवधान)

महोदया, मैं माननीय मंत्री जी से यह जानना चाहता हूं कि भविष्य में नए संयंत्रों को लगाने के लिए क्या सरकार ने कोई प्रावधान किया है? ...(व्यवधान)

श्री पीयूष गोयल : अध्यक्ष महोदया, सबसे पहले तो मैं मध्य प्रदेश के सम्माननीय मुख्यमंत्री और उनकी सरकार को बधाई दूंगा, जिन्होंने गत वर्षों में विद्युतीकरण, और खास तौर से नवीकरणीय ऊर्जा पर विशेष ध्यान दिया है। मध्य प्रदेश आज देश में बहुत ही तेजी से नवीकरणीय ऊर्जा को प्रोत्साहन दे रहा है।...(व्यवधान) आप कोई भी आंकड़े निकाल लीजिए, जितने गांवों में बायोगैस प्लांट्स लगे हैं, अगर आप उनके आंकड़े देखेंगे तो मध्य प्रदेश में गत तीन, सवा तीन वर्षों में 12,207 गांवों में बायोगैस प्लांट्स लगे हैं, जो देश में दूसरे नम्बर पर हैं।...(व्यवधान) इसी प्रकार से, सौर ऊर्जा, पवन ऊर्जा, हर क्षेत्र में सोलर प्लांट्स को तेजी से प्रोत्साहन देने का काम मध्य प्रदेश सरकार ने किया है। इसके लिए मैं उन्हें बहुत-बहुत बधाई देता हूं।...(व्यवधान)

महोदया, हमने यह अहसास किया है कि गत वर्षों में जो प्लांट्स लगे थे, उन सरकारों ने आगे के रिपेयर, मेंटनेंस, वारंटी इत्यादि पर विशेष ध्यान नहीं दिया।...(व्यवधान) अब हम जितने भी सोलर और रिन्यूएबल इंस्टॉलेशंस लगाएंगे, उसमें पांच वर्षों की वारंटी होगी, जिसमें रिपेयर, मेंटनेंस या रिप्लेसमेंट मुफ्त हो, ऐसा प्रावधान किया जा रहा है।...(व्यवधान)

SHRI C. GOPALAKRISHNAN: I would thank you, Madam, for giving me the opportunity. First of all, I pray to my Go-leader Puratchi Thalaivi Amma.… (*Interruptions*) My constituency is in Hilly region and covered with forest. It is to understand that there is a ban on log woods for fuel purpose all over the country.It is obvious that the Central Government is not providing adequate kerosene under

the PDS. Our leader has also written to the Prime Minister, Shri Narendra Modi for immediate release of kerosene.

In the circumstances, I would like to ask the hon. Minister, through you, Madam, whether the Government has any special scheme for hilly region.

SHRI PIYUSH GOYAL: The supply of kerosene does not come under my Ministry but I can reassure the hon. Member on behalf of the Government that nobody who is eligible for kerosene shall be deprived of adequate kerosene for his requirement. On the contrary, this Government is trying to arrange for energy access, either through cooking gas or electricity so that over the years we can eliminate the need for kerosene which by itself is harmful for the people of India.

At the same time, for the hilly regions, as the hon. Member suggested, we are very conscious that in the hilly regions, environment is to be protected. Therefore, we have launched several schemes whereby hilly regions would receive extra subsidy. We have the solar lighting programme for homes in the hilly regions. For cooking purposes, we have bio-gas family type units, community level units. We are also looking at the *Unnat Chulha* Programme, under which every woman, a homemaker, will have a small cooker which works on solar energy and will save them from the high cost of kerosene.

श्री बलभद्र माझी : महोदया, मंत्री जी ने बहुत कुछ बताया है। मेरा क्षेत्र सबसे पिछड़ा क्षेत्र है, जहाँ अभी तक 65 प्रतिशत गाँवों में ही बिजली पहुँच पाई है। ...(व्यवधान) मैं आपके माध्यम से मंत्री जी से यह जानना चाहूँगा कि जैसे मेरा पिछड़ा एरिया नबरंगपुर कांस्टीट्यूएंसी और नबरंगपुर जिला है, वहाँ पर क्या व्यापक मात्रा में सोलर एनर्जी से गाँवों का विद्युतीकरण करने का कोई प्रस्ताव है? ...(व्यवधान)

श्री पीयूष गोयल : महोदया, माननीय सदस्य ने ओडिशा का जिक्र किया। वैसे तो विद्युतीकरण करना और गाँव में बिजली लेकर जाना, यह राज्य का सब्जेक्ट है और जो स्टेट गवर्नमेंट इतने वर्षों से वहाँ काम कर रही है, उसने 35 प्रतिशत गाँवों में बिजली क्यों नहीं पहुँचाई, यह तो वास्तव में वह राज्य सरकार ही बता पाएगी। ...(व्यवधान) वस्तु स्थिति यह है कि केन्द्र सरकार चाहती है कि पूरे देश में हर घर में 24 घंटे बिजली की उपलब्धता हो। उसी के लिए हमने दो नए कार्यक्रम दीन दयाल उपाध्याय ग्राम ज्योति योजना और इंटीग्रेटिड पॉवर डेवलपमेंट स्कीम लाँच की है। ...(व्यवधान) ओडिशा से भी हम उम्मीद करते हैं कि

जल्द से जल्द हमें दीन दयाल उपाध्याय ग्राम ज्योति योजना के अन्तर्गत स्कीम्स मिलें, जिन्हें हम तेजी से एप्रूव करके सहायता दें, जिससे राज्य सरकार पूरे प्रदेश में इन 65 प्रतिशत गाँवों, जिनको विद्युतीकरण से वंचित रखा गया है गत इतने वर्षों में, उनको हम पूरे तरीके से बिजली दे सकें। ...(व्यवधान) साथ ही साथ जो उनका डिस्ट्रिक है, जो उनका क्षेत्र है, उसमें सोलर प्लांट भी 12 स्कूलों में सैंक्शन किए गए। अगर माननीय सदस्य कुछ और नवीकरणीय ऊर्जा के माध्यम से अपने गाँव से नई स्कीम्स लाते हैं, तो केन्द्रीय सरकार उस पर पूरी तरीके से विचार करेगी। ...(व्यवधान)

श्री शरद त्रिपाठी : अध्यक्ष महोदया, मैं दीनदयाल ज्योति योजना को विशेष तरीके से संचालित करने के लिए माननीय मंत्री जी को धन्यवाद देना चाहूँगा। ...(व्यवधान) मैं उत्तर प्रदेश से आता हूं, जो आबादी के हिसाब से देश का सबसे बड़ा राज्य है। मध्य प्रदेश में जहां भारतीय जनता पार्टी की सरकार है, वहां ग्रामीण क्षेत्र में नवीकरणीय ऊर्जा परियोजनाएं अब तक पूरे देश में सर्वाधिक 12,260 स्थापित की जा चुकी हैं। ...(व्यवधान) उत्तर प्रदेश जो आबादी के हिसाब से सबसे बड़ा राज्य है, जहां सबसे अधिक आवश्यकता है, कौन सा ऐसा ऐसा कारण है कि विगत तीन वर्षों में और वर्ष 2015-16 में तो बीपीजीपी के अंतर्गत एक भी परियोजना नहीं लगी? ...(व्यवधान) वह कौन सा ऐसा कारण है? क्या उत्तर प्रदेश सरकार उदासीनता बरत रही है या कोई अन्य कारण है या क्या केन्द्र सरकार की परियोजनाओं को लागू करने में रूचि नहीं दिखा रही है? अब तक विगत तीन वर्षों में उत्तर प्रदेश में मात्र 903 परियोजनायें ही लग पाईं, इसके पीछे क्या कारण हैं? ...(व्यवधान)

श्री पीयूष गोयल : अध्यक्ष महोदया, सम्माननीय सदस्य ने बहुत महत्वपूर्ण विषय उठाया है।...(व्यवधान) जैसा मैंने पहले कहा है कि यह राज्य सरकार का विषय है।...(व्यवधान) केन्द्र सरकार कभी इसमें भेदभाव नहीं करती है।...(व्यवधान) जैसे-जैसे राज्य सरकारें पहल करती हैं, ...(व्यवधान) जैसे-जैसे राज्य सरकारें हमारे पास योजनायें भेजती हैं, उसी तेजी के साथ हम उनकी योजनाओं को स्वीकृत करते हैं, उन्हें सहायता देते हैं।...(व्यवधान) मध्य प्रदेश एक ऐसा राज्य है जो प्रोएक्टिव्ली सामने से आकर नयी-नयी योजनाओं में भाग लेता है और जैसा कि उसी के तहत मैंने कहा है कि सवा तीन वर्षों में 12,207 गांवों में बायोगैस प्लांट्स इंस्टॉल हुए हैं।...(व्यवधान) इसी दौरान उत्तरप्रदेश, जो देश का सबसे बड़ा राज्य है, उसमें मात्र 210, 244, 253 और 196 इतने ही गांवों में हमारे पास सोलर गैस प्लांट्स लगाने के लिए स्कीम्स आयी हैं, जिनको हमने सहायता दी है।...(व्यवधान) वैसे उत्तर प्रदेश के डिस्कॉम की हालत बहुत खस्ता है, वह बहुत तकलीफ में है।...(व्यवधान) हम बार-बार उत्तर प्रदेश से चर्चा करते हैं।...(व्यवधान) मैं भी लखनऊ जाकर सम्माननीय मुख्यमंत्री जी से मिला हूं। ...(व्यवधान) मैंने नवीकरणीय ऊर्जा को प्रोत्साहन देने के लिए उन्हें कई सुझाव

दिए हैं।...(व्यवधान) हम चाहेंगे कि सभी सांसदगण वहां से और योजनायें भेजें, जिन्हें हम सहायता दे सकें।...(व्यवधान) राज्य सरकार पर भी उनके लिए जोर लगाएं।...(व्यवधान) मैं समझता हूं कि अब समय आया है कि देश में हरेक को ऊर्जा मिले।...(व्यवधान) हमारे उत्तर प्रदेश के भाई-बहन ऊर्जा से वंचित हैं, उनके लिए हमें बहुत चिंता है।...(व्यवधान) हमारा पूरा विश्वास है कि केन्द्र सरकार की योजनाओं से वहां पर लाभ पहुंचेगा।...(व्यवधान) केन्द्र सरकार उनके लिए पूरा जोर लगायेगी, लेकिन राज्य सरकार को भी उसमें सहभागी होना पड़ेगा।...(व्यवधान)

HON. SPEAKER: If you want to, I will adjourn the House. You can come to my office, not here.

… (*Interruptions*)

(Q.344)

डॉ. रमेश पोखरियाल निशंक: अध्यक्ष महोदया, मैं पहले माननीय नितिन गडकरी जी और राज्य मंत्री जी को उत्तराखंड की जनता की ओर से धन्यवाद देता हूं। ...(व्यवधान) जो धुंध पड़ी योजनायें थीं और उपेक्षा का दंश झेल रही थीं, इस सरकार के आने के बाद उन योजनाओं में गति आयी है।...(व्यवधान) इसलिए मैं मंत्री जी और सरकार को बधाई देना चाहता हूं।...(व्यवधान) मेरा मूल प्रश्न यह था कि भूमि अधिग्रहण में विलम्ब हो रहा है और उस एक्ट का दुरुपयोग हो रहा है...(व्यवधान) उसमें मेरा मूल विषय यह है कि उत्तराखंड में केन्द्र सरकार के राष्ट्रीय राजमार्ग अधियनिम, 1956 की धारा (3) के अंतर्गत जिन योजनाओं के लिए भूमि अधिग्रहित होनी थी, उनमें से कितनी परियोजनायें ऐसी हैं जिनके लिए कितने वर्षों से अभी तक भूमि का अधिग्रहण नहीं हो सका है?...(व्यवधान) जिन योजनाओं में काम भी हो रहा है, जिस एक्ट का माननीय मंत्री जी ने संदर्भ दिया है, उस एक्ट का खुल्लम-खुल्ला उल्लंघन हो रहा है।...(व्यवधान) यदि मंत्री जी को यह मालूम है कि विशेष एन.एच. और केन्द्रीय सहायता के तहत जो बल्लूपुर, बल्लीवाला, जोगीवाला, भंडारीबाग, आई.एस.बी.टी. समेत तमाम पुल और जो परियोजनायें हैं, उनमें उस एक्ट का जो दुरुपयोग हुआ है, यदि यह उनकी जानकारी में है तो उन अधिकारियों के खिलाफ क्या कार्रवाई हुयी है? ...(व्यवधान) यदि उन्हें यह जानकारी नहीं है तो कब तक इन समस्त परियोजनाओं की जांच करके मंत्री जी उनके खिलाफ कार्रवाई करेंगे?...(व्यवधान)

SHRI PON RADHAKRISHNAN: Madam, development of National Highways is a continuous process.... (*Interruptions*) Works are taken up based on the requirement of connectivity, industry priority and availability of funds. … (*Interruptions*) We have the second largest road network in the world. … (*Interruptions*) In the last three years, we have acquired more than 23,000 hectares of land and we have paid Rs. 22,295 crore as compensation. … (*Interruptions*) In the State of Uttarakhand, three notifications have been issued for acquiring 2,086 hectares of land and Section 3D notifications have been given for acquiring 2,033 hectares of land.... (*Interruptions*) The possession was taken of 450 hectares.... (*Interruptions*) If there is any particular complaint about any particular officer, definitely we will take action against him.... (*Interruptions*)

डॉ. रमेश पोखरियाल निशंक : माननीय मंत्री जी ने अपने जवाब में कहा है कि वर्ष 2012-13, 2013-14 और 2014-15 में उत्तराखंड के लिए भूमि अर्जन का मुआवजा 22,241 करोड़ रुपये जारी हुआ था,

...(व्यवधान) पिछले तीन वर्षों में मुआवजे की जारी राशि में से कितना मुआवजा राज्य सरकार ने दिया है ...(व्यवधान) और यदि नहीं दिया तो क्यों? ...(व्यवधान) उत्तराखंड सामरिक, अध्यात्मिक, सांस्कृतिक और दो विदेशी सीमाओं से दृष्टि से भी महत्वपूर्ण है। ...(व्यवधान) चार धाम यात्रा बद्रीनाथ, केदरानाथ, गंगोत्री और यमुनोत्री, हेमकुंड और कैलाश मानसरोवर यात्रा की सुदृढ़ीकरण के लिए सरकार की कोई योजना है, ...(व्यवधान) यदि है तो उसका ब्योरा क्या है और यह कब तक लागू होगी ?

SHRI PON RADHAKRISHNAN: Madam, the five important National Highways leading to Char Dham are damaged because of the recent rainfalls.… (*Interruptions*) Keeping in view the improvement required for long-term perspective, these damaged National Highways need to be improved with great degree of stability to avoid such damages in the rains and floods in the future.… (*Interruptions*) To achieve such improvement, comprehensive design study for identifying the alternative alignments, stabilization of fragile hill slopes including high level and long span bridges and application of modern technology is required. … (*Interruptions*) Regarding the amount, we will furnish the details to the hon. Member.… (*Interruptions*)

HON. SPEAKER: Prahlad Singh Patel *ji*.

… (*Interruptions*)

HON. SPEAKER: Only questions and answers will go on record. Nothing else will go on record.

… (*Interruptions*)… *

SHRI MALLIKARJUN KHARGE: Madam, in protest, we walk out.… (*Interruptions*)

<u>11.23 hrs</u>

At this stage, Shri Mallikarjun Kharge, Shrimati Sonia Gandhi and some other hon. Members left the House.

---

* Not recorded.

श्री प्रहलाद सिंह पटेल : अध्यक्ष जी, सबसे पहले मैं सरकार को बधाई देना चाहता हूं। मेरा प्रश्न पूर्वोत्तर को लेकर है, …(व्यवधान) मणिपुर में दो राष्ट्रीय राजमार्ग हैं। …(व्यवधान) पहले राजमार्ग को आतंकवादियों के कारण कई बार बंद कर देना पड़ता है। …(व्यवधान) इम्फाल में गैस की कीमतें तीन-चार हजार रुपये होती हैं, …(व्यवधान) दूसरे रास्ते में चार बड़े पुल हैं जिसमें मणिपुर का नाम नहीं है। …(व्यवधान) वहां की राज्य सरकार इस बात को लेकर गंभीर नहीं है, …(व्यवधान) इसलिए मैं आपके माध्यम से मंत्री जी से जानना चाहता हूं, …(व्यवधान) आप मुआवजे की राशि देने के लिए तैयार हैं अगर राज्य सरकार उसे लेने और बांटने के लिए तैयार नहीं है, …(व्यवधान) मणिपुर का दूसरा राष्ट्रीय राजमार्ग जिसमें पुल हैं और अपेक्षाकृत शांत रास्ता है, …(व्यवधान) क्या सरकार का प्लान उसे बनाने का है।

श्री मुलायम सिंह यादव : हम सदन से वॉक आऊट करते हैं …(व्यवधान)

<u>11.24 hrs.</u>

Shri Mulayam Singh Yadav, Shri Jai Prakash Narayan Yadav and some other hon. Members then left the House.

SHRI PON RADHAKRISHNAN: Madam, the Government is taking all the appropriate steps to complete the works in all the affected areas. Particularly to Uttar Pradesh, we are giving more concentration for the completion of the works.… (*Interruptions*)

SHRI PRALHAD JOSHI: Thank you, Madam. On NH 63, the stretch between Hubli and Hospet was declared to be converted as four-lane on October 4, 2012. But, as far as land acquisition and the progress of work is concerned, it was is very slow. Of course, I can say, after Shri Nitin Gadkari took over, things have improved. But, still, it is the main connectivity between Hubli and Hospet stretch which provides connectivity to important industrial towns of Hospet, Hubli and Bellary. Iron ore transportation is a big business there. That is why, land acquisition and its conversion to four-land has to be expedited. … (*Interruptions*)

That is why, I would like to know through you, Madam, what is the status of land acquisition on NH 63, between Hubli and Hospet and its conversion from two-lane to four-lane. Thank you, Madam.… (*Interruptions*)

SHRI PON RADHAKRISHNAN: Madam, we know the importance of the National Highway 63. We are very much particular about the land acquisition and we are speeding up the land acquisition process. … (*Interruptions*) Unfortunately, the State Governments are not cooperating in the acquisition of land. But we are in the process of acquiring land for these projects.

श्री जगदम्बिका पाल: अध्यक्ष महोदया, माननीय मंत्री जी ने नैशनल हाईवे अथॉरिटी ऑफ इंडिया के लैंड एक्वीजिशन के प्रौसैस के बारे में बताया है। मैं आपके माध्यम से माननीय मंत्री जी को कहना चाहता हूं कि लैंड एक्वीजिशन की कार्रवाई होने के बाद नैशनल हाईवे के कुछ प्रौजेक्ट्स के टेक्नीकल बीड, फाइनेंशियल बीड, स्टेट एप्रूवल और वर्क अवार्ड आदि होने के बाद भी उन्हें एनजीटी, यानी नैशनल ग्रीन ट्रिब्यूनल ने स्टे कर दिया। इस कारण नैशनल हाईवे के उन प्रौजेक्ट्स का निर्माण कार्य नहीं हो पा रहा। इसी तरह नैशनल हाईवे नम्बर 233, जो नेपाल के ककरवहा से निकलकर वाराणासी तक है, नैशनल हाईवे नम्बर 730 या इस तरह के और प्रौजेक्ट्स हैं, whether he is aware about the fact that NGT has stayed some projects of NHAI? If so, then, what steps are they going to take in this regard and how will it be resolved?

SHRI PON RADHAKRISHNAN: Madam, there are some cases pending in the National Green Tribunal. We will furnish the details to the hon. Member regarding National Highway 233 within a specific time.

HON. SPEAKER: Q. No. 345 – Shri Dharmendra Yadavji. He is not there.

Shri Adhalrao Patil Shivajirao.

(Q. 345)

SHRI ADHALRAO PATIL SHIVAJIRAO: Madam, the Government has approved the launch of new IPDS Scheme to address the concerns faced by the textile units. According to an official statement, the Cabinet Committee on Economic Affairs has approved IPDS with a total cost of Rs. 500 crore in 2013 during the 12th Five Year Plan under this Scheme for four to six brown-field project and three to five green-field projects. In spite of that, the Indian textile industry is not globally competitive and environmentally friendly.

I would like to know from the hon. Minister the steps taken or are proposed to be taken by the Government to make Indian textile industry globally competitive and environmentally friendly. This is the major problem faced by the textile industry in the country. I would also like to know the extent to which the success has been achieved in this regard.

श्री संतोष कुमार गंगवार : अध्यक्ष महोदया, माननीय सदस्य जो कह रहे हैं, वह बिल्कुल ठीक है। मैं इस संदर्भ में बताना चाहूंगा कि वर्ष 2010 में तिरूपुर, नोय्याल नदी में काफी पॉल्यूशन होने से सबको चिंता हो गयी और करीब 800 यूनिट्स बंद हो गयीं। इस बारे में चिंता करके हल निकाला गया। उस हल के तहत बारहवीं पंचवर्षीय योजना में एक नयी योजना बनायी गयी, जिसके लिए 500 करोड़ रुपये की व्यवस्था की गयी। यह भी कहा गया कि आईपीडीसी स्कीम के तहत एक नयी प्रक्रिया अपनायी जाये और उसके तहत काम किया जाये।

मुझे खेद के साथ कहना पड़ रहा है कि पहले दो वर्षों, यानी वर्ष 2012 और 2013 में इस योजना का क्रियान्वयन जिस ढंग से होना चाहिए था, उस ढंग से नहीं हो पाया। इस कारण किसी भी यूनिट को उस संदर्भ में सहायता नहीं मिल पायी। नयी सरकार बनने के बाद हम लोगों ने इस दिशा में चिंता की और उस हिसाब से प्रयास किये। हमने जब विभिन्न राज्यों से प्रस्ताव मांगे, तो करीब ग्यारह प्रस्ताव हमारे पास आये। इस समय तक एक प्रस्ताव बालोत्रा में ऐसा मिला है जो पूर्ण रूप से कम्पलीट था। इसके लिए हमने धन स्वीकृत कर दिया है। मैं आपके माध्यम से चिंता के साथ कहना चाहता हूं कि इस इंडस्ट्री में जिस प्रकार का प्रदूषण है, उसका हल होना बहुत जरूरी है। हम यह भी जानते हैं कि इसमें पैसे का इन्वाल्वमेंट ज्यादा होता है इसलिए केंद्र सरकार ने जो योजना बनाई है, उसमें 50 प्रतिशत अंश केंद्र सरकार, 25 प्रतिशत राज्य सरकार और 25 प्रतिशत संबंधित पार्टी को व्यय करना है। इसमें विशेष बात यह है कि राज्य

सरकार को प्रस्ताव बनाकर 25 प्रतिशत अंश की स्वीकृति के साथ भेजना है। अभी तक केवल एक प्रस्ताव आया है और उसे स्वीकृत कर दिया गया है।

मैं आपके माध्यम से विभिन्न राज्यों से कहना चाहता हूं कि वे इस काम में रुचि लें। 12वीं पंचवर्षीय योजना में हमें जो धन मिला था, पहले दो वर्षों में इस्तेमाल न होने के कारण धन का एमाउंट वापस हो गया। अब हमारे पास धन कम है और हम इसका पूरा उपयोग करना चाहते हैं। हमने सभी राज्यों से आग्रह किया है कि जल्दी से जल्दी प्रस्ताव भेजें जिससे हम ज्यादा से ज्यादा सहयोग करें।

माननीय अध्यक्ष जी, मैं आपके माध्यम से सभी आदरणीय सदस्यों से आग्रह करना चाहता हूं, केवल राजस्थान सरकार ने इस पर चिंता की और सबसे ज्यादा प्रस्ताव भेजे हैं। अभी यहां माननीय सदस्य धर्मेन्द्र यादव जी नहीं हैं, यह उनका सवाल था, मैं आपके माध्यम से कहना चाहता हूं कि हमें उत्तर प्रदेश सरकार ने कोई भी प्रस्ताव नहीं भेजा है। गंगा प्रदूषण की बात चल रही है, नदी की सफाई की बात चली है, इसके किनारे पर कई स्थान हैं, जहां प्रदूषण हो रहा है। आज आवश्यकता इस बात की है इस प्रदूषण को दूर किया जाए।

माननीय अध्यक्ष जी, मैं एक बार फिर आपके माध्यम से कहना चाहता हूं कि इस काम में उत्तर प्रदेश सरकार रुचि ले क्योंकि केंद्र सरकार पूरा सहयोग और मदद करने को तैयार है।

SHRI ADHALRAO PATIL SHIVAJIRAO: Madam, once upon a time Mumbai was known as a Manchester of India. It was famous for textile industry. आज की तरीख में सबसे पुराना इतिहास मुम्बई शहर में टैक्सटाइल मिलों का है लेकिन इसके बावजूद भी मुम्बई की तरफ ध्यान नही दिया जा रहा है। जहां तक मुझे मालूम है, आईपीडीएस स्कीम में मुम्बई की टैक्सटाइल मिलों पर 500 करोड़ रुपए में से एक रुपया भी खर्च नहीं किया गया है। मुम्बई की मिलों की प्रापर्टी अच्छी है, प्राइम लोकेशन पर है, क्या सरकार का रवैया यह है कि प्रापर्टी बेच दी जाए और उनकी जगह कमर्शियल टावर, कॉम्पलेक्स खड़े कर दिए जाएं? आईपीडीएस स्कीम में सरकार का मुख्य मुद्दा रिवाइवल पैकेज है। मेरा प्रश्न है कि क्या सरकार एन्वार्यनमेंटली फ्री, रिवर क्लीनिंग, इफ्लुएंट वाटर आदि प्रोग्राम बनाकर खासकर मुम्बई के बारे में कुछ सोचेगी?

श्री संतोष कुमार गंगवार: माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूं कि हमारी रुचि है। हम मानते हैं कि इस दिशा में महाराष्ट्र सक्रिय स्थान है, जहां उद्योग को बढ़ावा दे सकते हैं। महाराष्ट्र में भिवंडी, इच्छलकरंजी और शोलापुर तीन स्थान हैं, जो इस रूप में जाने जाते हैं।अभी राज्य सरकार ने कोई प्रस्ताव नहीं दिया है। हम प्रस्ताव का स्वागत करते हैं। मैं माननीय सदस्य को कहना

चाहता हूं कि इस संदर्भ में महाराष्ट्र सरकार से संपर्क करके जो भी आवश्यक हो, भेजें, हम अवश्य उस पर कार्यवाही करेंगे।

मैं यह भी कहना चाहता हूं कि प्रोसेसिंग का काम अभी मुम्बई में नहीं है। मुम्बई में और भी बहुत से स्थान हैं, जहां काम हो सकता है, हम पूरा सहयोग करने को तैयार हैं। माननीय सदस्य जैसा कह रहे हैं, हम इस संदर्भ में महाराष्ट्र सरकार से पूछेंगे कि उनकी इसमें क्या रुचि है।

SHRI B. VINOD KUMAR: Madam, the Integrated Processing Development Scheme was initiated in the 12th Five Year Plan with an outlay of Rs.500 crore. In the 12th Five Year Plan, three years have already lapsed and only two years are left. In the reply given by the hon. Minister, it has been stated that only one State has forwarded the proposal. So, Madam, there is a discrimination going on between the small units and large units. As per the scheme, projects with maximum ceiling of Rs. 75 crore will be subsidized by the Government of India in the Zero Liquid Discharge.

But a number of small units are there in our country. As regards, small units in my State of Telangana, we do have small textile units in Sircilla, Warangal, Pochampally, Gadwal and some other towns. But in the name of environmental problems, the officials are harassing these small units.

Madam, due to stringent guidelines, no State Government could submit the proposals. So, I would like to know from the hon. Minister whether they are going to change the guidelines and whether they are going to take a review on this. I am saying so because out of Rs. 500 crore, not much it has been utilised by the MoT till today.

श्री संतोष कुमार गंगवार : अध्यक्ष जी, मैं माननीय सदस्य को बताना चाहता हूं कि हम लोगों की रुचि देश के हर हिस्से में उद्योगों के बारे में है। यह प्रश्न सीईटीपी से संबंधित है और इंडिविजुअल यूनिट्स के लिए नहीं है। आपके क्षेत्र में उद्योग हैं, यह हमारी जानकारी में है और इसमें दूसरी योजनाओं के तहत सहयोग किया जा सकता है। हमें आप इस संदर्भ में अगर कुछ लिखकर देंगे तो हम उसका समाधान करेंगे और जितना सहयोग संभव होगा, उसके हिसाब से मदद करने का काम करेंगे।

श्री सुभाष चन्द्र बहेड़िया : अध्यक्ष जी, माननीय मंत्री जी ने बताया कि प्रोसेसिंग यूनिट्स ज्यादा हैं। अभी मंत्री जी ने भीलवाड़ा दौरा किया था। वहां प्रोसेसिंग यूनिट्स बहुत ज्यादा हैं। मैं मंत्री जी से पूछना चाहता हूं कि सरकार की तरफ से कोई प्रोजेक्ट बनाकर जिसमें केंद्र सरकार और राज्य सरकार इंडस्ट्री शेयर करे, क्या सरकार की ऐसी कोई योजना है? क्या भारत सरकार का वस्त्र मंत्रालय ऐसा कोई प्रोजेक्ट बना सकता है? वहां पर्यावरण की समस्या है। वहां करीब 24 प्रोसेसिंग यूनिट्स काम कर रही हैं और जितना पानी का कंजम्पशन डोमेस्टिक है, उतना ही इंडस्ट्रीयल कंजम्पशन भी है। क्या भारत सरकार का वस्त्र मंत्रालय अपना कोई प्रोजेक्ट बनाकर क्या सबको कह सकता है कि इसमें शेयर करें और उस हिसाब से प्रोजेक्ट इम्प्लीमेंट हो?

श्री संतोष कुमार गंगवार : मैं माननीय सदस्य को बताना चाहता हूं कि हमारी जो सीईपीटी स्कीम है, उसके अंतर्गत अगर राज्य सरकार संस्तुति करती है और उसका प्रदूषण बोर्ड उसे क्लीयर करता है तथा 25 परसेंट मदद की बात करते हैं तो केंद्र सरकार इसमें पचास प्रतिशत मदद की बात कहती है और उसे स्वीकृत करती है। इस योजना को आगे तभी बढ़ाया जा सकता है जब राज्य सरकार संस्तुति के साथ इसे केंद्र के पास भेजे। जो पहली योजना हमने इसके अंतर्गत स्वीकृत की है, जैसा मैंने बताया कि वह राजस्थान की ही है। मुझे कहने में कोई आपत्ति नहीं है कि राजस्थान की इस क्षेत्र में रुचि है और रुचि से वे हमारे साथ इस काम में जुड़े हैं तथा हमारे साथ सम्पर्क में हैं।

मैं यह भी बताना चाहता हूं कि यह योजना 12वीं पंचवर्षीय योजना में वर्ष 2012 में शुरू हुई थी। पहले दो वर्षों में इस पर कोई अमल नहीं हुआ और इस कारण इसमें कुछ दिक्कत आ गई थी। वर्तमान सरकार माननीय मोदी जी के नेतृत्व में बनी और उसके बाद काम शुरू हुआ। लेकिन इसमें दुख की बात यह रही कि हमारे पहले दो वर्षों का पैसा वापिस हो गया। हम इसे उस चिंता में नहीं ले रहे हैं बल्कि जो भी हमारी आवश्यकता होगी उसे हम करेंगे और इसे सही ढंग से आने वाले वर्षों में सही प्रकार से आगे ले जाने का काम करेंगे। मैं एक बात का उल्लेख करना चाहूंगा कि राजस्थान इसमें रुचि ले रहा है और जैसा माननीय सदस्य बता रहे थे, मैं जब गया तो मुझे लगा कि वास्तव में राजस्थान को अच्छे ढंग से टैक्सटाइल के क्षेत्र में हब के रूप में विकसित किया जा सकता है और इसमें हम जो भी संभव मदद होगी, वह करने के लिए तैयार हैं।

श्री गजेन्द्र सिंह शेखावत: अध्यक्ष जी, मैं जोधपुर क्षेत्र से आता हूं और जोधपुर तथा बालोतरा दोनों कपड़ा बनने के बाद उसकी प्रिंटिंग के हब हैं। जोधपुर और बालोतरा क्षेत्र में जो प्रिंटिंग के व्यवसायी हैं, वे बहुत छोटे-छोटे उद्योग करने वाले लोग हैं, जिनका साल का टर्न ओवर एक-आध करोड़ रुपए का होता है और

बहुत छोटी यूनिट्स हाथ से प्रिंटिंग करने की हैं। वे बहुत छोटी मशीनों से प्रिंटिंग करने के उद्योग चलाते हैं। उनका प्रिंटिंग करने का जो अवशेष निकलता है, उस पानी का ट्रीटमेंट करने के लिए प्लांट लगाने की आवश्यकता पड़ती है क्योंकि नेशनल ग्रीन ट्रिब्यूनल ने आदेश जारी करके ऐसी बहुत सारी इंडस्ट्रीज को, बालोतरा में 450 इंडस्ट्रीज को और जोधपुर में लगभग 200 इंडस्ट्रीज को बंद करा दिया है। छोटे उद्योगपति इस कपैसिटी में नहीं हैं कि वे इस तरह के वाटर ट्रीटमेंट प्लांट्स लगा सकें। मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या उनके विभाग में कोई ऐसी योजना लाने का विचार है ताकि ऐसे छोटे उद्योगपतियों, जो प्रधानमंत्री के "मेक इन इंडिया" के सपने को साकार करने की दिशा में काम कर रहे हैं और हिन्दुस्तान के एक्सपोर्ट ट्रेड को आगे बढ़ाने का काम कर रहे हैं, को मदद दी जा सके। ठीक इसी तरह की इंडस्ट्री राजस्थान के सांगानेर और बघरू में भी हैं। क्या इन छोटे-छोटे उद्योग करने वाले लोगों को राहत प्रदान करने के लिए आप किसी तरह की योजना लाने वाले हैं ताकि प्रधानमंत्री जी का एमएसएमई सेक्टर को स्ट्रेन्देन करने का सपना भी पूरा हो सके और साथ ही साथ "मेक इन इंडिया" का सपना भी पूरा हो सके। विदेशी मुद्रा कमाने वाली ऐसी कंपनियों की छोटी फैक्ट्रियों को सहायता देने के लिए आपकी क्या योजना है और हम किस तरह की अपेक्षा आपसे कर सकते हैं?

श्री संतोष कुमार गंगवार : माननीय अध्यक्ष महोदया, मैं आपके माध्यम से माननीय सदस्य महोदय को बताना चाहूंगा कि हमारी आईपीडीएस की योजना इसी के लिए है। हम छोटे उद्योगों को कलस्टर के रूप में मदद करना चाहते हैं। माननीय सदस्य को हमारा सुझाव है कि उस क्षेत्र के जितने भी छोटे-छोटे यूनिट्स हैं, यदि वे मिलकर एक कलस्टर बनाते हैं और राज्य सरकार उसकी संस्तुति करती है, तो हम इसमें सहयोग करते हैं। हम भी जानते हैं कि इस काम में ज्यादा धनराशि व्यय होती है और एक छोटा यूनिट इस काम में राशि खर्च नहीं कर सकता है। लेकिन, एक कलस्टर बनाकर और राज्य सरकार की रुचि के साथ इस काम को हम अच्छे ढंग से आगे ले जाने का काम कर सकते हैं।

वास्तव में, वस्त्र मंत्रालय और कपड़ा उद्योग एक ऐसा क्षेत्र है, जिसके अंदर बहुत प्रदूषण होता है। जो देश विकसित हो गये हैं, वे अपने यहाँ से हट गये हैं। अब विकासशील देशों के सामने या हम लोगों के सामने इसकी समस्या पैदा होती है। हम इस बात को देख रहे हैं और निरंतर इस चिन्ता में हैं कि कैसे हम इसे सही ढंग से आगे ले जाने की दिशा में काम कर सकें। हम केन्द्र और राज्य सरकारों के सहयोग से ही हम इसे आगे बढ़ा सकते हैं। मैं एक बार फिर से उल्लेख करना चाहूंगा कि राजस्थान के उद्यमियों में रुचि है और वे इस काम को अच्छे ढंग से आगे बढ़ाना चाहते हैं। राज्य सरकार से भी मेरी निरंतर बात होती है, उनकी भी रुचि है कि इसमें क्या संभव सहयोग लोगों को किया जाए। मैं माननीय सदस्य को इतना कह

सकता हूँ कि छोटे उद्योगों को आगे बढ़ावा दिया जाए, इसके लिए कलस्टर बनाकर हम मिलकर जो भी सहयोग कर सकते हैं, उसे करेंगे और इसमें पूरी तरह से मदद करने का काम करेंगे।

(Q. 346)

SHRIMATI K. MARAGATHAM: The State Government of Tamil Nadu under the dynamic leadership of our hon. Chief Minister Puratchi Thalaivi Amma has been giving a lot of importance to infrastructure projects as it is the only way for development of the State.

The National Highways Authority of India awarded five national highway projects to Tamil Nadu at an estimated cost of over Rs.2,000 crore and these projects would drive the State into a new growth trajectory.

Therefore, I would like to know from the hon. Minister the steps taken by the Government to execute the above awarded road projects, including the national highway project from Chennai to Bengaluru which passes through my constituency, Kancheepuram, the work on which is going on at a snail's speed.

SHRI PON RADHAKRISHNAN: Madam, recently we have laid foundation for five projects in Tamil Nadu. Out of that, the work in the Madurai-Ramanathapuram project has started.

Regarding National Highway No.4, I fully endorse the concern of the hon. Member. The said work was commenced in June, 2013 and by September, 2013, the concessionaire stopped all the activities, including maintenance, as PIL was filed in the hon. High Court of Madras which directed for immediate repair and also inspection by a team of experts from Indian Road Congress. Subsequently, the concessionaire started the maintenance work and reply was filed in the High Court on the basis of which the PIL was dismissed.

SHRIMATI K. MARAGATHAM: Madam, while giving reply to my question, the hon. Minister has not told what are the national highways which are robust in terms of traffic growth, where half of the work is over, which the Government intends to auction and what are the conditions being put by the Government for the same.

SHRI PON RADHAKRISHNAN: In Tamil Nadu, we are giving much importance to improvement of speedy traffic clearance and other repairs works and other maintenance works.

In the National Highway Nos. 47 and 47A of Kanyakumari, the traffic is very high. In the Karur-Coimbatore area also, the traffic is very high. We are trying to expand the road under the national highway between Karur and Coimbatore. Between Pollachi and Coimbatore also, the traffic is very high and we are going to provide 4-lane road on this stretch.

श्री वीरेन्द्र कश्यप : सबसे पहले मैं सरकार को धन्यवाद देता हूं कि इस बार उन्होंने रोड्स और ट्रांसपोर्ट के लिए काफी अच्छा बजट दिया है। इसी के अंतर्गत नेशनल हाइवेज के कार्य और हिमाचल प्रदेश में भी नई सड़कें बनाने के लिए पैसे का प्रावधान किया गया है।

अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी के ध्यान में लाना चाहता हूं कि मेरे शिमला पार्लियामेंटरी कांस्टीट्वेंसी में नेशनल हाइवे संख्या 21ए है। इसमें पिंजौर से स्वार घाट तक वाया नालागढ़ फोर लेन वाइडेनिंग का काम हो रहा है। यह काफी दिनों से अधूरा पड़ा हुआ है। वहां के स्थानीय लोगों ने बार-बार एजिटेशन इसलिए किया कि वह रोड कच्ची होने और कई वर्षों में तोड़फोड होने की वजह से गाड़ियों के चलने पर वहां धुंध उठती है, इससे लोग परेशान हैं। उन लोगों को कई बीमारियां हो रही हैं। वहां के स्थानीय विधायक जी ने भी कई बार एजिटेशन किया, फिर उसमें थोड़ी-बहुत हलचल हुई है। मैं आपके माध्यम से मंत्री जी से जानना चाहता हूं कि इस समय उस पांच किलोमीटर के ट्रैक में जो काम हो रहा है, वह बहुत ही सब-स्टैंडर्ड हो रहा है, क्या उसकी जांच कराएंगे? ठेकेदार जानबूझकर उस काम में डिले कर रहा है, लोगों के लिए परेशानियां पैदा कर रहा है, बार-बार एनएचएआई के अधिकारी वहां जाकर आश्वासन देकर आते हैं, लेकिन वह काम पूरा नहीं हो रहा है, क्या उसकी जांच कराएंगे और यह कार्य कब तक पूरा होगा?

SHRI PON RADHAKRISHNAN: Madam, though the question is not related to the subject, we will collect the details and give to the hon. Member.

श्री दुष्यंत चौटाला : अध्यक्ष महोदया, माननीय मंत्री जी ने जो जवाब दिया है, उसके बी और सी खण्ड में लिखा है कि टोल, ऑपरेट एंड ट्रांसफर पॉलिसी भारत सरकार की है। दुनिया में जहां भी नए एक्सप्रेस वे और हाइवे बनते हैं, वहां टोल लगाए जाते हैं, लेकिन भारत एक ऐसा देश है, जहां पुरानी सड़कों पर कारपेटिंग करके, थोड़ा चौड़ा करके उस पर टोल लगाने का काम करते हैं। अगर हरियाणा में कोई व्यक्ति

अपने साधन से रेवाड़ी से राजधानी चण्डीगढ़ जाकर वापस रेवाड़ी आता है तो उससे 700 रुपये लिए जाते हैं, इसके साथ ही प्रदेश सरकार उससे उसकी गाड़ी पर आठ प्रतिशत रोड टैक्स भी लेती है। मैं यह जानना चाहता हूं कि क्या केन्द्र सरकार ऐसी कोई पॉलिसी बना रही है, जिसमें या तो रोड टैक्स में छूट देने का काम किया जाए या जो टोल की दरें हैं, उनको व्यक्ति के हिसाब से, उसकी आमदनी के हिसाब से कम करने की व्यवस्था हो?

SHRI PON RADHAKRISHNAN: Every year we have planned to construct more than 10,000 kilometres of national highways. For the development and improvement of national highways, we require a huge amount. This year also, we have decided to award contracts for 10,000 kilometres.

In addition to that, there is a Bharat Mala Project covering 700 kilometres which requires Rs. 80,000 crore. We will also try to connect all the district headquarters of the States. As of now, 123 Districts have not been connected and for that also we need more funds. In the Sethupadam project we have decided to construct more than 350 bridges, and for all these projects also we need more funds. In addition to that, … (*Interruptions*)

श्री दुष्यंत चौटाला: जो ट्रांसपोर्ट पालिसी है, that you charge toll from people traversing the highways. मैंने यह पूछा था कि जो नए हाइवेज़ हैं, क्या सरकार उन पर टोल लगा रही है या पुरानी सड़कों पर सिर्फ कार्पेट करके टोल लगाने का काम कर रही है?

SHRI PON RADHAKRISHNAN: If the old roads are getting converted into four-way or … (*Interruptions*)

HON. SPEAKER: It is not four-laning, but only carpeting is done. This is what he is saying.

SHRI PON RADHAKRISHNAN: If I could get the details, then I will inform accordingly.

HON. SPEAKER: Yes, that will be better.

SHRI PON RADHAKRISHNAN: Okay, Madam.

श्री शेर सिंह गुबाया: अध्यक्ष जी, देश की डिफेंस के लिए जम्मू से लेकर गुजरात तक बॉर्डर के साथ-साथ फोर लेन रोड बनाने का प्रस्ताव पिछले प्लान में पास किया गया था। लेकिन उसका काम अभी तक शुरू

नहीं हुआ है। मैं मंत्री जी से जानना चाहता हूं कि वह रोड कब तक बननी शुरू होगी? इसी के साथ मेरा एक और सवाल है कि पंजाब में माझा और मालवा रीजन को जोड़ने वाली फिरोजपुर से पट्‌टी तक रोड बनाने का प्रस्ताव भी पास हुआ था।

HON. SPEAKER: It does not come under this Question.

श्री शेर सिंह गुबाया: उस रोड पर ब्रिज बन रहा है, लेकिन बहुत धीमी गति से काम हो रहा है। मैं मंत्री जी से जानना चाहता हूं कि माझा और मालवा रीजन को जोड़ने वाली अमृतसर की जो फिरोजपुर और पट्‌टी वाली रोड है, वह कब तक बनाकर जनता को सौंपी जाएगी, जिससे लोगों को सुविधा हो सके, क्योंकि इसके न बनने से 150 किलोमीटर दूरी ज्यादा पड़ती है, इसलिए यह कब तक बन जाएगी?

HON. SPEAKER: If you want to reply, you can reply. But it does not come under this.

SHRI PON RADHAKRISHNAN: We plan to form Bharat Mala scheme, and in that scheme we have planned to construct roads in all the border areas of the country. This area will come under it and we will complete it.

HON. SPEAKER: Q. 347, Shri Maheish Girri – not present.

Shrimati Kavitha Kalvakuntla.

(Q. 347)

SHRIMATI KAVITHA KALVAKUNTLA: Madam, thank you for the opportunity. Madam, of course, जी.आई.एस. फ्लैट मानिटरिंग के बारे में मंत्री जी का जवाब आया है। लेकिन मैं एक और इश्यू आपके ध्यान में लाना चाहती हूं। जब 1956 में हमारे देश में भाषा के आधार पर राज्य बने थे, उसी समय एक इंटरस्टेट रिवर वाटर डिस्प्यूट एक्ट भी बना था। Under Section 9 (a) of this particular Act, Central Government shall maintain a land-use databank and information system at national level for each river basin. In this particular issue, I just wanted to ask hon. Minister if this data-bank is updated regularly. Are all the riparian States giving you information on land-use? Further, there is a provision that the Central Government can verify this data-bank. क्या केन्द्र सरकार ने इस डेटा बैंक के बारे में कभी वेरीफाई किया है? When was the last time that you have verified it?

सुश्री उमा भारती : माननीय अध्यक्ष महोदया, यह जो सवाल है, इसका हमारे विभाग द्वारा जितना उत्तर दिया जा सकता था, जो बाढ़ से सम्बन्धित था, वह हमने सदन के पटल पर रखा है। माननीय सदस्या ने जो सवाल किया है, यह बहुत ही महत्वपूर्ण सवाल है। इसमें उन्होंने एक जानकारी ऐसी मांगी है जो मूलतः इस प्रश्न के दायरे में थी नहीं, लेकिन उनका अधिकार है प्रश्न पूछने का। मुझे इसी प्रश्न से सम्बन्धित एक बात कहनी है। इस प्रश्न में ज्योलॉजिकल इंफार्मेशन सिस्टम की बात आई है। मैं आपके माध्यम से माननीय सदस्या को और माननीय सदन को अवगत कराना चाहती हूं कि जी.आई.एस. में आज तक एक चीज नहीं आ पाई है कि दिल्ली की सड़कों पर अचानक बाइकर्स आ जाते हैं, मोटरसाइकल्स पर। पांच-सात मिनट हंगामा करते हैं, दोनों तरफ लोग काफी संख्या में खड़े हो जाते हैं, लेकिन वे उनको रोक नहीं पाते हैं। वे सभी को डिस्टर्ब करके और सभी का टाइम खराब करके चले जाते हैं। लेकिन उनको दण्ड देने का कोई प्रावधान भी नहीं होता है। अध्यक्ष महोदया, इस सदन में भी वैसी ही स्थिति बनती है। अचानक पांच-सात मिनट के लिए हंगामा होता है। पूरे सदन का और पूरे देश का समय खराब होता है और उसके बाद वे बाहर भी चले जाते हैं।

माननीय अध्यक्ष : आज ही बाहर गए हैं।

सुश्री उमा भारती : हमारे जीआईएस सिस्टम में अभी तक इस तरह की इनफोर्मेशन का सिस्टम नहीं है और यह बहुत ही दुर्भाग्यपूर्ण स्थिति है। बाकी माननीय सदस्या ने जो जानकारी मांगी है, चूंकि सवाल मलतः

बाढ़ से संबंधित था और हमारे पास हर प्रकार का डेटा मौजूद है और वह जो भी जानकारी चाहेंगी, हम उनके पास भिजवा देंगे।

श्रीमती कविता कलवकुंतला : अध्यक्ष महोदया, सबसे पहले तो मैं आपको धन्यवाद देना चाहूंगी, क्योंकि जहां तक मेरी जानकारी में है भारत सरकार के इतिहास में ऐसा पहली बार हुआ है कि दोनों राज्यों के अधिकारियों को बुला कर, for the first time, the Water Resources Minister had conducted a meeting. वर्ष 2015-16 का आंध्र प्रदेश और तेलंगाना के बीच का वॉटर शेयरिंग आपकी उस मीटिंग में पीसफुल्ली रिज़ोल्व हो गया था। इसी संबंध में मैं आपसे कहना चाहती हूं कि हमारा आपके पास एक परपोज़ल पैंडिंग पड़ा है जो कृष्णा वॉटर डिस्प्यूट ट्रिब्यूनल नंबर-2 है, उसमें तेलंगाना राज्य की सुनवायी करवाने, क्योंकि यह राज्य बना है और ऐसा प्रिसीडेंट भी है कि जब वर्ष 1956 में नये राज्यों का गठन हुआ था तो रिवर वॉटर के डिस्पयूट्स आने ही थे तो उसका गठन हुआ था। इसलिए आप हमारे तेलंगाना राज्य के सुनवायी करने के लिए प्रावधान कीजिए। वह फाइल एक साल से पैंडिंग है। हमारे मुख्यमंत्री साहब ने भी इस मामले में आपसे बहुत बार विनती की थी।

सुश्री उमा भारती : अध्यक्ष महोदया, माननीय सदस्या बहुत ही विद्वान और विदुषी महिला है और बिलकुल योग्यतम जनप्रतिनिधि है। उन्होंने जो यह बात कही है कि हमने आंध्र प्रदेश और तेलंगाना के बीच में कुछ बातें ऐसी भी थीं जो हम ट्रिब्यूनल के बीच में बैठकर सुलझा सकते थे। उसमें एक बार दोनों प्रदेशों के मुख्यमंत्री मेरे आग्रह पर बैठे और भगवान की दया ऐसी है कि वे पुराने मित्र भी रहे हैं। इससे आंध्र प्रदेश और तेलंगाना के मुख्यमंत्रीगण हैं, वे आपस में भी कुछ मसलों को सुलझा सके। तेलंगाना के बनने के बाद से लेकर माननीय सदस्या और तेलंगाना के माननीय सांसदगण जिन बातों को उठाते रहे हैं, हमारे मंत्रालय ने पूरी गम्भीरता के साथ और तेलंगाना के प्रति पूर्ण स्नेह के साथ उनका समाधान करने का प्रयास किया है। उन्होंने अभी जो सवाल किया है, इसके बारे में मैं आपके माध्यम से मैं अवगत कराना चाहती हूं कि वे इस बात को वह निश्चित रूप से एक वर्ष से कह रही हैं और मेरी तरफ से एक सिन्सियर अटैम्प्ट भी होता है कि ट्रिब्यूनल के दायरे से बाहर अगर कोई बात हम आपस में बैठकर और हमारे अधिकारीगण सुलझा सकते हैं तो वह सुलझा देंगे। मैं इसके बारे में भी पूरा प्रयास करूंगी।

श्री रत्न लाल कटारिया : अध्यक्ष महोदया, मैं आपके माध्यम से आदरणीय मंत्री जी से यह जानना चाहता हूं कि क्या कभी इस बात का आकलन किया गया है कि देश के अंदर विभिन्न स्थानों पर बाढ़ आने पर या ग्लेशियर पिघलने से जो तबाही होती है, उससे देश को कितनी सम्पत्ति की हानि उठानी पड़ती है? यदि डिपार्टमेंट हानि की बजाय बाढ़ रोकथाम मेनेजमेंट करे तो उससे सौ गुना कम राशि उन कार्यों के लिए

लगा दे तो राष्ट्र की सम्पत्ति को बर्बाद होने से बचाया जा सकता है। मैं माननीय मंत्री जी से यह जानना चाहता हूं कि क्या आपके विभाग ने इस दिशा में कोई कदम उठाए हैं?

सुश्री उमा भारती : अध्यक्ष महोदया, माननीय सदस्य का सवाल एक बहुत ही गम्भीर विषय की ओर है। जो बाढ़ से हानि होती है, उसका आकलन करने का कार्य हमारे विभाग का नहीं है कि कितनी आर्थिक और जन हानि हुई है। यह कार्य अन्य संबंधित मंत्रालयों का है। लेकिन उनका जो दूसरा प्रश्न है, वह बहुत महत्वपूर्ण है। केदारनाथ और जम्मू-कश्मीर में क्रमशः दो सालों में जो ट्रेजिडी हुई, उसके बाद से हमारा विभाग बहुत चिंतित हुआ है और हमने इस बारे में अभी दो बैठकें की हैं। जिसमें हमने नेशनल डिजास्टर मेनेजमेंट डिपार्टमेंट को भी बुलाया था। जम्म-कश्मीर, उत्तराखण्ड और नॉर्थ-ईस्ट राज्य और जो संवेदनशील राज्य हैं, जो अप्रत्याशित तरीके से बाढ़ की विभीषिका से प्रभावित हो जाते हैं, उन राज्यों के लिए हमने मिलजुल कर के, जो माननीय सदस्य के प्रश्न का दूसरा हिस्सा है, वह बहुत महत्वपूर्ण है। उत्तराखंड में जिस प्रकार की ट्रेजेडी हुई, जम्मू-कश्मीर में जिस प्रकार की ट्रेजेडी हुई और बाढ़ की जो अप्रत्याशित घटनाएं घटने लगी हैं, इस दृष्टि से पहले से ही हम इन राज्यों को संवेदनशील क्षेत्रों के बारे में बता सकें, ताकि उन राज्यों की जो प्रशासनिक व्यवस्थाएं हैं, वे इस बात के लिए सजग रहें कि इतनी मात्रा में पानी बरसने के बाद वहां पर स्थापित जो जलाशय हैं, वे भर् चुके होंगे और अब कभी भी वहां की आबादी उनसे प्रभावित हो सकती है, ताकि वे चेतावनी दे सकें, लोगों को हटा सकें या धनहानि को रोकने का कोई उपाय निकाल सकें, वह काम हम कर रहे हैं और उसमें हम सफलतापूर्वक बहुत आगे बढ़ गये हैं। दो-तीन महीने के अंदर ही हम सारे संबंधित राज्यों को वह सूचना देने वाले हैं। मैंने स्वयं इसकी बहुत चिंता की, क्योंकि उत्तराखंड और जम्मू-कश्मीर की जो त्रासदी हुई, उसे मैंने देखा था और मैं यह नहीं कहूंगी कि हम आपदा की पूर्व सूचना दे सकते हैं। लेकिन हम यह बता सकते हैं कि अमुक जलाशय में इतना पानी भरने के बाद वह आपदा का कारक बन सकता है और यह सूचना हमने देने की तैयारी कर ली हैं, कुछ जगहों पर हमने सूचना दे भी दी है, ताकि धनहानि भले ही न रूके कम से कम जनहानि तो रूक जाए, इतनी व्यवस्था हमारा विभाग जरूर करेगा, बहुत जल्दी करेगा और अगले किसी प्रश्न में मैं माननीय सदन को आपके माध्यम से सूचना भी दूंगी।

माननीय अध्यक्ष : प्रश्नकाल समाप्त हो गया, 12 बज गये हैं।

… (*Interruptions*)

12.01 hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid on the Table.

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब) : अध्यक्ष महोदया, मैंने एडजर्नमैन्ट मोशन दिया है, हिमाचल से जो सियाल नदी आती है...(व्यवधान)

माननीय अध्यक्ष : चंदूमाजरा जी, अब कुछ भी नहीं हो सकता।

… (*Interruptions*)

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2013-2014 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) on the Audited Accounts of the National Legal Services Authority, New Delhi, for the year 2013-2014.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3118/16/15]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री (श्री रामविलास पासवान) : महोदया, मैं खाद्य निगम अधिनियम, 1964 की धारा 45 की उपधारा (5) के अंतर्गत भारतीय खाद्य निगम (कर्मचारिवृंद) (दूसरा संशोधन) विनियम, 2015 जो 29 मई, 2015 के भारत के राजपत्र में अधिसूचना संख्या ईपी.36(1)/2004 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

[Placed in Library, See No. LT 3119/16/15]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): I beg to lay on the Table:-

(1) A copy of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 60(E) in Gazette of India dated 28th January, 2015 under Section 34 of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3120/16/15]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna, for the years 2012-2013 and 2013-2014 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Patna, for the years 2012-2013 and 2013-2014.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 3121/16/15]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the years 2012-2013 and 2013-2014 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the years 2012-2013 and 2013-2014.

(6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 3122/16/15]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the years 2012-2013 and 2013-2014 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhopal, for the years 2012-2013 and 2013-2014.

(8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 3123/16/15]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the years 2012-2013 and 2013-2014 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the years 2012-2013 and 2013-2014.

(10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 3124/16/15]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the years 2012-2013 and 2013-2014 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the years 2012-2013 and 2013-2014.

(12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 3125/16/15]

(13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the years 2012-2013 and 2013-2014 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Jodhpur, for the years 2012-2013 and 2013-2014.

(14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 3126/16/15]

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री, विदेश मंत्रालय में राज्य मंत्री तथा प्रवासी भारतीय कार्य मंत्रालय में राज्य मंत्री (जनरल (सेवानिवृत्त) विजय कुमार सिंह) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(1) (एक) हज समिति ऑफ इंडिया के वर्ष 2014-2015 के प्रशासनिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) (दो) हज समिति ऑफ इंडिया के वर्ष 2014-2015 के लेखापरीक्षित लेखाओं की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3127/16/15]

वस्त्र मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(1) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) --

(एक) नेशनल जूट मैन्युफैक्चर्स कारपोरेशन लिमिटेड तथा वस्त्र मंत्रालय के बीच वर्ष 2015-2016 के लिए हुआ समझौता ज्ञापन (हिन्दी तथा अंग्रेजी संस्करण)

[Placed in Library, See No. LT 3128/16/15]

(दो) कॉटन कारपोरेशन ऑफ लिमिटेड तथा वस्त्र मंत्रालय के बीच वर्ष, 2015-2016 के लिए हुआ समझौता ज्ञापन (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3129/16/15]

(2) राष्ट्रीय जूट बोर्ड अधिनियम, 2008 की धारा 3 की उप-धारा (1) के अधीन जारी अधिसूचना संख्या का.आ.1675(अ) जो 23 जून, 2015 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा राष्ट्रीय जूट बोर्ड को 29 सितम्बर, 2014 से दो वर्ष की समयावधि के लिए पुनर्गठित किया गया है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3130/16/15]

(3) जूट पैकेज सामग्री (वस्तु पैकिंग अनिवार्य प्रयोग) अधिनियम, 1987 की धारा 3 की उपधारा (2) के अंतर्गत अधिसूचना संख्या का.आ.1676(अ) जो 23 जून, 2015 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा जूट पैकेज सामग्री को वर्ष 2014-2015 के लिए अर्थात 30.6.2015 तक अधिसूचना में यथानिर्दिष्ट न्यूनतम प्रतिशतता में आपूर्ति या वितरण हेतु अनिवार्य किया गया है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3131/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): I beg to lay on the Table:-

(1) A copy of the Notification No. S.O.3111(E) (Hindi and English versions) published in Gazette of India dated 10th December, 2014, making certain amendments to Rule 3 of the National Board for Wildlife Rules, 2013 issued under sub-section (2) and (3) of section 5A read with Section 63 of the Wild Life (Protection) Act, 1972.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3132/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2013-2014.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3133/16/15]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2013-2014.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 3134/16/15]

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the NTPC Limited and the Ministry of Power for the year 2015-2016.

[Placed in Library, See No. LT 3135/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2013-2014.

(ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3136/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy a copy of the Memorandum of Understanding (Hindi and English versions) between the Kamarajar Port Limited and the Ministry of Shipping for the year 2014-2015.

[Placed in Library, See No. LT 3137/16/15]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

(i) G.S.R. 393(E) published in Gazette of India dated 11th June, 2014 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2014.

(ii) G.S.R. 626(E) published in Gazette of India dated 29th June, 2014 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2014.

(iii) G.S.R. 243(E) published in Gazette of India dated 1st April, 2014 approving the Jawaharlal Nehru Port Trust Employees' (Classification, Control & Appeal) Fourth Amendment Regulations, 2013.

(3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 3138/16/15]

(4) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

(i) S.O. 891(E) published in Gazette of India dated 26th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.

(ii) S.O. 500(E) published in Gazette of India dated 21st February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Rajasamand to Bhilwara Section) in the State of Rajasthan.

(iii) S.O. 435(E) published in Gazette of India dated 18th February, 2014, making certain amendments in the Notification No. S.O. 1756(E) dated 19th June, 2013.

(iv) S.O. 844(E) published in Gazette of India dated 20th March, 2014, making certain amendments in the Notification No. S.O. 1338(E) dated 23rd May, 2013.

(v) S.O. 786(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 33 & 6 in the State of Jharkhand.

(vi) S.O. 669(E) published in Gazette of India dated 4th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.

(vii) S.O. 953(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (ITI More Chas to Chargi Section) in the State of Jharkhand.

(viii) S.O. 952(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.

(ix) S.O. 1068(E) published in Gazette of India dated 23rd April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.

(x) S.O. 948(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 107 (Mahesh Khunt-Sonbarsa-Raj-Saharsa-Madhepura-Purnea Section) in the State of Bihar.

(xi) S.O. 1067(E) published in Gazette of India dated 23rd April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Chas-Bokaro-Gola-Ramgarh Section) in the State of Jharkhand.

(xii) S.O. 1273(E) published in Gazette of India dated 13th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Hazaribag Section) in the State of Jharkhand.

(xiii) S.O. 1046(E) published in Gazette of India dated 17th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.

(xiv) S.O. 1066(E) published in Gazette of India dated 23rd April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.

(xv) S.O. 1195(E) published in Gazette of India dated 6th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 107 (Mahesh Khunt-

Sonbarsa-Raj-Saharsa-Madhepura-Purnea Section) in the State of Bihar.

(xvi) S.O. 785(E) published in Gazette of India dated 18th March, 2015, making certain amendments in the Notification No. S.O. 1675(E) dated 1st July, 2014.

(xvii) S.O. 1325(E) published in Gazette of India dated 19th May, 2015, making certain amendments in the Notification No. S.O. 251(E) dated 27th January, 2014.

(xviii) S.O. 659(E) published in Gazette of India dated 4th March, 2015, making certain amendments in the Notification No. S.O. 440(E) dated 18th February, 2014.

(xix) S.O. 1091(E) published in Gazette of India dated 27th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.

(xx) S.O. 1264(E) published in Gazette of India dated 12th May, 2015, regarding acquisition of land for building, maintenance, management and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.

(xxi) S.O. 791(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.

(xxii) S.O. 667(E) published in Gazette of India dated 4th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Gir Somnath Section) in the State of Gujarat.

(xxiii) S.O. 961(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.

(xxiv) S.O. 751(E) published in Gazette of India dated 13th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.

(xxv) S.O. 1263(E) published in Gazette of India dated 12th May, 2015, regarding acquisition of land for building, maintenance, management and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.

(xxvi) S.O. 766(E) published in Gazette of India dated 16th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.

(xxvii) S.O. 672(E) published in Gazette of India dated 4th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.

(xxviii) S.O. 670(E) published in Gazette of India dated 4th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.

(xxix) S.O. 784(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.

(xxx) S.O. 793(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.

(xxxi) S.O. 792(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.

(xxxii) S.O. 788(E) published in Gazette of India dated 18th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

(xxxiii) S.O. 519(E) published in Gazette of India dated 16th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.

(xxxiv) S.O. 959(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Phalodi-Jaisalmer Section) in the State of Rajasthan.

(xxxv) S.O. 958(E) published in Gazette of India dated 7th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Rajasthan.

(xxxvi) S.O. 1193(E) published in Gazette of India dated 6th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.

(xxxvii) S.O. 708(E) published in Gazette of India dated 10th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Jodhpur-Barmer Section) in the State of Rajasthan.

(xxxviii) S.O. 1043(E) published in Gazette of India dated 17th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11A (Dausa-Manoharpur Section) in the State of Rajasthan.

(xxxix) S.O. 1131(E) published in Gazette of India dated 29th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.

(xl) S.O. 1239(E) published in Gazette of India dated 8th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.

(xli) S.O. 648(E) published in Gazette of India dated 3rd March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Rajgarh Section) in the State of Rajasthan.

(xlii) S.O. 668(E) published in Gazette of India dated 4th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.

(xliii) S.O. 261(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.

(xliv) S.O. 1042(E) published in Gazette of India dated 17th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11A (Dausa-Lalsot-Kothoon Section) in the State of Rajasthan.

(xlv) S.O. 1044(E) published in Gazette of India dated 17th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11A (Dausa-Lalsot-Kothoon Section) in the State of Rajasthan.

(xlvi) S.O. 1090(E) published in Gazette of India dated 27th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 123 (Uncha Nagla-Dholpur Section) in the State of Rajasthan.

(xlvii) S.O. 585(E) published in Gazette of India dated 20th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.

(xlviii) S.O. 364(E) published in Gazette of India dated 5th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Salasar to Nagaur Section) in the State of Rajasthan.

(xlix) S.O. 1236(E) published in Gazette of India dated 8th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.

(l) S.O. 392(E) published in Gazette of India dated 6th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Rajsamand-Bhilwara Section) in the State of Rajasthan.

(li) S.O. 1241(E) published in Gazette of India dated 8th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 123 (Uncha Nagla-Dholpur Section) in the State of Rajasthan.

(lii) S.O. 1271(E) published in Gazette of India dated 13th May, 2015, containing corrigendum to the Notification No. G.S.R. 3071(E) dated 8th October, 2013.

(liii) S.O. 563(E) published in Gazette of India dated 18th February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Salasar to Nagaur Section) in the State of Rajasthan.

(liv) S.O. 246(E) published in Gazette of India dated 28th January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Salasar-Fatehpur-Ambala Section) in the State of Rajasthan.

[Placed in Library, See No. LT 3139/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.3.2015.

(ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.3.2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3140/16/15]

(2) A copy of the Small Industries Development Board of India (Staff) [Amendment] Regulations, 2015 (Hindi and English versions) published in Notification No. F. No. HRV No. 1231/Staff General(2) in Gazette of India dated 22nd June, 2015 under sub-section (3) of Section 52 of the Small Industries Development Board of India Act, 1989.

[Placed in Library, See No. LT 3141/16/15]

(3) A copy of the Notification No. S.O. 1790(E) (Hindi and English versions) published in Gazette of India dated 1st July, 2015, together with an explanatory memorandum notifying the order to amend the effective date of commencement of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 under sub-section (2) of Section 86 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015.

[Placed in Library, See No. LT 3142/16/15]

(4) A copy of the Notification No. S.O. 1791(E) (Hindi and English versions) published in Gazette of India dated 1st July, 2015, together with an explanatory memorandum notifying the date on or before which a person can make a declaration in respect of the undisclosed asset located outside India and the date on or before which a person can pay the tax and penalty in respect of the undisclosed asset located outside India so declared issued under sub-section 59 and sub-section (1) of Section 63 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015.

[Placed in Library, See No. LT 3143/16/15]

(5) A copy of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Rules, 2015 (Hindi and English versions) published in Notification NO. G.S.R.529(E) in Gazette of India dated 2nd July, 2015, together with an explanatory memorandum notifying under sub-section (4) of Section 85 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015.

[Placed in Library, See No. LT 3144/16/15]

(6) A copy of the Reserve Bank of India General (Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. DGBA/Accts/BA AS No.18/62-01.022/2015-16 in Gazette of India dated 6th July, 2015 under sub-section (4) of Section 54 of the Reserve Bank of India Act, 1934.

[Placed in Library, See No. LT 3145/16/15]

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956:-

(i) The Securities Contracts (Regulation) (Second Amendment) Rules, 2014 published in Notification No. G.S.R. 611(E) in Gazette of India dated 22nd August, 2014.

(ii) The Securities Contracts (Regulation) Third Amendment Rules, 2014 published in Notification No. G.S.R. 819(E) in Gazette of India dated 19th November, 2014.

[Placed in Library, See No. LT 3146/16/15]

(8) A copy of the Notification No. S.O.1618(E) (Hindi and English versions) published in Gazette of India dated 17th June, 2015 designating Court No. 22, City Civil and Sessions Court Mumbai, as the designated court for the purposes mentioned in Section 11C of the Securities and Exchanges Board of India Act, 1992 and as the Special Court issued under section 11C and Section 26A of the Securities and Exchange Board of India Act, 1992, Section 26A of the Securities Contracts (Regulation) Act, 1956 and Section 22C of the Depositories Act, 1996.

[Placed in Library, See No. LT 3147/16/15]

(9) A copy each of the following notifications (Hindi and English versions) under issued under Section 26A of the Securities and Exchange Board of India Act, 1992, Section 26A of the Securities Contracts (Regulation) Act, 1956 and Section 22C of the Depositories Act, 1996:-

(i) S.O.1784(E) published in Gazette of India dated 1st July, 2015 designating Principal District and Sessions Court, Chennai as the Special Court under the aforesaid acts.

(ii) S.O.1132(E) published in Gazette of India dated 11th April, 2015 designating 5th Special Court, Calcutta as the Special Court under the aforesaid acts.

(iii) S.O.1060 (E) published in Gazette of India dated 21st April, 2015 designating 39th Sessions Court, City Civil Court, Greater Mumbai as the Special Court under the aforesaid acts.

[Placed in Library, See No. LT 3148/16/15]

(10) A copy of the Securities and Exchange Board of India (Procedure and imposing penalties by adjudicating officer) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.430(E) in Gazette of India dated 28th May, 2015 under section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library, See No. LT 3149/16/15]

(11) A copy of the Notification No. S.O. 678(E) (Hindi and English versions) published in Gazette of India dated 5th March, 2015 designating Court number 39, City Civil Court, Mumbai, as the designated court for the purposes mentioned in sub-section (8) of section 11C of the Securities and Exchange Board of India Act, 1992 issued under the said section of the said Act.

[Placed in Library, See No. LT 3150/16/15]

(12) A copy of the Notification No. S.O. 2287(E) (Hindi and English versions) published in Gazette of India dated 8th September, 2014 appointing 8th day of September, 2014 as the date on which the provisions of section 6 to 15, section 25

to section 32 and section 41 to section 47 of the Securities Laws (Amendment) Act, 2014 shall come into force issued under sub-section (4) of section 1 of the said Act.

[Placed in Library, See No. LT 3151/16/15]

(13) A copy each of the following notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) Notification No. 63/2015-Customs (N.T) dated 18th June, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

(ii) Notification No. 52/2015-Customs (N.T) dated 4th June, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

(iii) Notification No. 68/2015-Customs (N.T) dated 16th July, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

(iv) Notification No. 66/2015-Customs (N.T) dated 2nd July, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

[Placed in Library, See No. LT 3152/16/15]

12.03 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY GENERAL: Madam Speaker, I have to report the following two messages received from the Secretary General of Rajya Sabha:-

(i) "In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 2015, which was passed by the Lok Sabha at its sitting held on the 4^{th} August, 2015 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 2015, which was passed by the Lok Sabha at its sitting held on the 5^{th} August, 2015 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.03 ½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
Minutes

DR. M. THAMBIDURAI (KARUR): I beg to lay on the Table the Minutes (Hindi and English versions) of the Twelfth to Fourteenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

12.04 hrs.

COMMITTEE ON ESTIMATES
9th Report

डॉ. मुरली मनोहर जोशी (कानपुर) : महोदया, मैं कृषि मंत्रालय (कृषि और सहकारिता विभाग) से संबंधी 'आर्गेनिक कृषि संबंधी राष्ट्रीय परियोजना' विषय पर प्राक्कलन समिति (2015-16) का नौवां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

12.04 ½ hrs.

COMMITTEE ON PUBLIC ACCOUNTS
21st to 24th Reports

SHRI BHARTRUHARI MAHTAB (CUTTACK): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2015-16):-

(1) 21st Report on the subject 'Role and Functioning of Indian Coast Guard' based on C&AG Report No. 7 of 2011-12.

(2) 22nd Report on the subject 'Procurement of Allopathic drugs in CGHS' based on Para 6.3 of C&AG Report No. 19 of 2013.

(3) 23rd Report on the subject 'Indian Customs Electronic Data Interchange System (ICES 1.5)' based on C&AG Report No. 11 of 2014.

(4) 24th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighty-third Report (Fifteenth Lok Sabha) on ‘Augmentation of provision to object heads-Grants-in-aid and Subsidy’.

12.05 hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT
4th Report

SHRI P.P. CHAUDHARY (PALI): I beg to present the Fourth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

12.05 ½ hrs.

COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

2nd and 3rd Reports

श्री गणेश सिंह (सतना) : महोदया, मैं अन्य पिछड़ा वर्गों के कलयाण संबंधी समिति (2014-15) के निम्नलिखित प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर प्रस्तुत करता हूँ :-

1. श्रम और रोजगार मंत्रालय से संबंधित "कर्मचारी भविष्य निधि संगठन में अन्य पिछड़ा वर्गों के लिए रोजगार में आरक्षण और कल्याणकारी उपाय" पर दूसरा प्रतिवेदन।
2. स्वास्थ्य और परिवार कल्याण मंत्रालय से संबंधित "चिकित्सा संस्थाओं में अन्य पिछड़ा वर्गों के लिए लागू की जा रही आरक्षण नीति की समीक्षा" पर तीसरा प्रतिवेदन।

12.06 hrs.

STANDING COMMITTEE ON DEFENCE
10th and 11th Reports

मेजर जनरल (सेवानिवृत्त) भुवन चन्द्र खंडूड़ी एवीएसएम (गढ़वाल): महोदया, मैं रक्षा संबंधी स्थायी समिति के निम्निलिखित प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर प्रस्तुत करता हूँ :-

1. " सीमाओं पर आक्रमण, केंद्रीय सशस्त्र पुलिस बलों के साथ समन्वय और सड़क, वायु तथा रेल मार्ग से सीमा संपर्क एवं सैन्य बलों का संकट अवबोध तथा तैयारी " के बारे मे समिति के 22वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्यवाई संबंधी 10वां प्रतिवेदन।
2. थल सेना (मार्ग संख्या 22) पर रक्षा मंत्रालय की वर्ष 2014-15 की अनुदानों की मांगों के बारे में रक्षा संबंधी स्थायी समिति (16वीं लोक सभा) के तीसरे प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्यवाई के बारे में रक्षा संबंधी 11वां प्रतिवेदन।

<u>12.06 ½ hrs.</u>

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS
7th Report

श्री प्रहलाद जोशी (धारवाड़) : महोदया, मैं "इथेनॉल मिश्रित पेट्रोल और जैव डीजल नीति" विषय पर पेट्रोलियम और प्राकृतिक गैस संबंधी स्थायी समिति (2014-15) का सातवां प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर प्रस्तुत करता हूँ।

<u>12.06 ¾ hrs.</u>

STANDING COMMITTEE ON RAILWAYS
Statements

SHRI ARJUN RAM MEGHWAL (BIKANER):I beg to lay on the table the following Statements (Hindi and English versions) of the Standing Committee on Railways:-

(1) Action Taken by Government on the recommendations contained in Chapter-I of the 1st Report of the Standing Committee on Railways (16th Lok Sabha) on Action Taken by Government on the recommendations contained in their 21st Report (15th Lok Sabha) on 'Major Railway Accidents during the last five years – Causes and Remedial Measures'.

(2) Action Taken by Government on the recommendations contained in Chapter-I of the 2nd Report of the Standing Committee on Railways (16th Lok Sabha) on Action Taken by Government on the recommendations contained in their 25th Report (15th Lok Sabha) on 'Ongoing and Pending Railway Projects, with special emphasis on Projects in the Northeast Region'.

12.07 hrs.

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT
270th Report

DR. BHAGIRATH PRASAD (BHIND): I beg to lay on the Table the Two Hundred Seventieth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the Performance of National Sports Development Fund and Recruitment and Promotion of Sportspersons Part-I.

12.07 ½ hrs.

STANDING COMMITTEE ON INFORMATION TECHNOLOGY
11th to 16th Reports

SHRI ANURAG SINGH THAKUR (HAMIRPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2014-15):-

(1) Eleventh Report on the subject 'Business Development and Marketing Strategy in the Department of Posts' relating to Ministry of Communications and Information Technology (Department of Posts).

(2) Twelfth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-seventh Report (Fifteenth Lok Sabha) on the subject 'Issues related to Paid News' relating to Ministry of Information and Broadcasting.

(3) Thirteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-third Report (Fifteenth Lok Sabha) on the subject 'Norms for setting up of telecom towers, its harmful effects and setting up of security standards in expansion of

telecom facilities' relating to the Ministry of Communications and Information Technology (Department of Telecommunications).

(4) Fourteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their First Report (Sixteenth Lok Sabha) on Demands for Grants (2014-15) relating to the Ministry of Communications and Information Technology (Department of Posts).

(5) Fifteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Third Report (Sixteenth Lok Sabha) on Demands for Grants (2014-15) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).

(6) Sixteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fourth Report (Sixteenth Lok Sabha) on Demands for Grants (2014-15) relating to the Ministry of Information and Broadcasting).

12.08 hrs.

STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE
88th Report

श्रीमती रंजनबेन भट्ट (वडोदरा): महोदया, मैं "केंद्रीय सरकार स्वास्थ्य योजना (सीजीएचएस) का कार्यकरण " विषय पर स्वास्थ्य और परिवार कल्याण संबंधी स्थायी समिति के 71वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई के बारे में समिति का 88वां प्रतिवदेन (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर प्रस्तुत करती हूँ।

HON. SPEAKER: Statements by Minister now. Serial number 24, Shrimati Uma Bhartiji

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्री (सुश्री उमा भारती) : अध्यक्ष महोदया, अभी तक मेरी शादी नहीं हुई है। आगे संभावना भी नहीं है, मैंने सन्यास ले लिया है। ...(व्यवधान)

माननीय अध्यक्ष : सॉरी, सॉरी, सुश्री ऊमा भारती।

...(व्यवधान)

सुश्री उमा भारती : अध्यक्ष महोदया, अब आप नहीं करवा पाएंगी, मैंने सन्यास ले लिया है, नो वैकेंसी का टैग लग गया है। ...(व्यवधान)

12.08 ½ hrs.

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Water Resources on Demands for Grants (2014-15), pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation.*

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्री (सुश्री उमा भारती) : महोदया, मैं जल संसाधन, नदी विकास और गंगा जीर्णोद्धार मंत्रालय से संबंधित अनुदानों की मांगों (2014-15) के बारे में जल संसाधन संबंधी स्थायी समिति के पहले प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे एक वक्तव्य सभा पटल पर प्रस्तुत करती हूँ।

12.09 hrs.

(ii) Status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Coal and Steel on Demands for Grants (2014-15), pertaining to the Ministry of Coal.*

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): Madam, with your permission I rise to lay on the Table of the House a statement regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Coal and Steel on Demands for Grants (2014-15), pertaining to the Ministry of Coal.

---

* Laid on the Table and also placed in Library See No. LT 3153/16/15 and 3154/16/15 respectively.

12.09 ½ hrs.

(iii) Status of implementation of the recommendations contained in the 116th Report of the Standing Committee on Commerce on Action Taken by the Government on the observations/recommendations contained in the 114th Report of the Committee on 'Functioning of India Trade Promotion Organisation', pertaining to the Ministry of Commerce and Industry. *

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Madam, with your permission, I wish to lay on the Table of the House a statement regarding status of implementation of the recommendations contained in the 116th Report of the Standing Committee on Commerce on Action Taken by the Government on the observations/recommendations contained in the 114th Report of the Committee on `Functioning of India Trade Promotion Organisation', pertaining to the Ministry of Commerce and Industry.

12.10 hrs.

(iv)Status of implementation of the recommendations contained in the 211th & 216th Reports of the Standing Committee on Transport, Tourism and Culture.*

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE, MINISTER OF STATE OF THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): I beg to lay on the Table the following statements regarding:-

(i) the status of implementation of the recommendations contained in the 211th Report of the Standing Committee on Transport, Tourism and Culture on `Upkeep of various Monuments in Delhi, National Museum and other important issues', pertaining to the Ministry of Culture; and

---

* Laid on the Table and also placed in Library See No. LT 3155/16/15, 3156/16/15and 3157/16/15 respectively.

(ii) the status of implementation of the recommendations contained in the 216th Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/observations contained in the 211th Report of the Committee on `Upkeep of various Monuments in Delhi, National Museum and other important issues', pertaining to the Ministry of Culture.

12.11 hrs.

GOVERNMENT BILLS-Introduced

(i) High Court and Supreme Court Judges (Salaries and Conditions of Service)Amendment Bill, 2015*

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): I beg to move for leave to introduce a Bill further to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill a Bill further to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958."

The motion was adopted.

SHRI D.V. SADANANDA GOWDA: I introduce** the Bill.

12.11 ½ hrs.

(ii)Indian Trusts (Amendment) Bill, 2015*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): I beg to move for leave to introduce a Bill further to amend the Indian Trusts Act, 1982.

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Indian Trusts Act, 1982."

The motion was adopted.

SHRI JAYANT SINHA**:** I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 13.08.2015.
** Introduced with the recommendation of the President.

12.12 hrs.

MATTERS UNDER RULE 377*

HON. SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the table of the House. The Members may personally hand over the text of the matter at the Table of the House as per practice.

(i) Need to set up special courts for speedy disposal of cases

श्री पी.पी.चौधरी (पाली) : भारत विश्व में दूसरे सबसे बड़ी जनसंख्या वाला देश है । स्वाभाविक है कि देश के न्यायालयों में करोड़ों की संख्या में मामले होंगे और रोज लाखों मामले आएंगे भी । वर्तमान में कुल लंबित प्रकरणों की संख्या 3 करोड़ 30 लाख है जिसमें अधीनस्थ न्यायालयों में 2 करोड़ 80 लाख तथा उच्च न्यायालयों में 44 लाख प्रकरण विचाराधीन हैं । गंभीर प्रश्न यह है कि इन मामलों के शीघ्र निपटारे के लिए हम क्या कर रहे हैं ।

वर्तमान में जहाँ न्यायालयों में न केवल वादों की संख्या बढ़ रही है बल्कि नए-नए प्रकार के वाद भी सामने आ रहे हैं । देश में आर्थिक अपराधों के साथ-साथ साइबर क्राइम, महिला अपराधों तथा विशेष प्रकरणों की संख्या भी लगातार बढ़ रही है । विषय विशेषज्ञता के अभाव में न केवल केस लंबे समय तक चलता है अपितु गुणवत्तापूर्वक फैसला भी नहीं आ पाता । हमारी न्याय व्यवस्था में प्रोफैशनेलिज्म की भारी कमी है । आज चिकित्सा, अभियांत्रिकी आदि सभी क्षेत्रों में विषय विशेषज्ञ मौजूद हैं । हमें जब आँख का इलाज कराना होता है तो हम आई स्पेशलिस्ट के पास जाते हैं । हृदय संबंधी रोज होने पर हार्ट स्पेशलिस्ट के पास जाना होता है लेकिन हमारे कानून में ऐसी कोई व्यवस्था नहीं है । यदि मेडिकल से संबंधित प्रकरण कोर्ट में जाता है तो जज व वकील दोनों को ही बहुत अध्ययन करना पड़ता है जिसमें समय व गुणवत्ता दोनों पर ही असर पड़ सकता है ।

अब समय आ गया है कि विशेष केसों की सुनवाई के लिए विशेष न्यायालयों की स्थापना की जाए। उन विषय विशेष कोर्ट में सरकारी पक्ष रखने के लिए उन विषयों से संबंधित विशेषज्ञ, अधिवक्ता तथा विशेष कर्मचारी होने से इन केसों के निपटान में गुणवत्ता के साथ-साथ तेजी भी आएगी । इसी तर्ज पर सरकार कमर्शियल कोर्ट की स्थापना का प्रावधान करने जा रही है । जजों की नियुक्ति भी विशेष विशेषज्ञता को ध्यान मेंरखकर करने की आवश्यकता है ।

---

* Treated as laid on the Table.

अतः मेरा केन्द्र सरकार से अनुरोध है कि अन्य विशेष प्रकार के अपराधों व प्रकरणों की सुनवाई के लिए विषय विशेषज्ञ, कोर्ट विशेषज्ञ, सरकारी वकील व विशेषज्ञ कोर्ट स्टाफ की भी भर्ती की जाए तथा उन्हें समय-समय पर उचित ट्रेनिंग दी जाए । इससे न केवल प्रकरणों का जल्दी फैसला होगा बल्कि गुणवत्तापूर्वक न्याय मिलना भी आसान हो जाएगा । इसकी शुरूआत देश के सभी न्यायालयों में सिविल, क्रिमिनल व कामर्शियल कोर्ट की स्थापना के माध्यम से की जा सकती है ।

(ii) Need to include Bhojpuri language in the Eighth Schedule to the Constitution

श्रीमती रमा देवी (शिवहर): भोजपुरी भाषा भारत सहित विश्व के विभिन्न हिस्सों में बोली जाने वाली एक बेहद लोकप्रिय भाषा है । पूरे विश्व में भोजपुरी जानने वालों की संख्या 5 करोड़ से अधिक है । भारत में मेरे संसदीय क्षेत्र शिवहर (बिहार) के अंतर्गत पड़ने वाले पूर्वी चम्पारण जिले सहित पूरे पश्चिम बिहार, पूर्वी उत्तर प्रदेश एवं उत्तरी झारखण्ड में भोजपुरी भाषा प्रमुख भाषा के रूप में जानी जाती है। भारत की जनगणना के आंकड़ों के अनुसार देश में लगभग साढ़े तीन करोड़ भोजपुरी भाषी हैं । भोजपुरी समाज देश निर्माण एवं कला-संस्कृति को हमेशा बढ़ाते रहे हैं । परंतु अफसोस के साथ मुझे यह कहना पड़ रहा है कि इतनी लोकप्रिय भाषा भोजपुरी को अभी तक संविधान की आठवीं सूची में शामिल नहीं किया गया है। यह एक सर्वविदित तथ्य है कि पिछली यूपीए सरकार ने भोजपुरी भाषा को संविधान की आठवीं सूची में शामिल करने का आश्वासन दिया था, परंतु आश्वासन देने के बावजूद भी इस दिशा में कोई कदम नहीं उठाया गया । अब जबकि माननीय नरेन्द्र मोदी जी के नेतृत्व में एनडीए सरकार आई है तो सभी भोजपुरी भाषी को यह विश्वास हो चला है कि 50 वर्षों से भी अधिक पुरानी मांग को मानते हुए भोजपुरी को संविधान की आठवीं अनुसूची में सम्मिलित कर लिया जाएगा ।

अतः मेरा केन्द्र सरकार से अनुरोध है कि भोजपुरी भाषा को संविधान की आठवीं सूची में शामिल करने के लिए अविलम्ब समुचित कदम उठाए जाएं ताकि भोजपुरी समाज गर्वित महसूस कर सके ।

(iii) Need to frame rules and regulations for matrimonial websites

श्री डी.एस.राठौड़ (साबरकांठा) : वर्षों पहले शादी-ब्याह वगैरह घर के बड़े लोग तय करते थे । अपने अनुभव और सामाजिक स्टेटस के हिसाब से अपने बेटे और बेटियों की शादी तय करवाते थे । पिछले कुछ समय से इनफोर्मेशन टेक्नोलॉजी की व्यापकता एवं पहुँच की वजह से यह पुराने रीति-रिवाज कम हो रहे हैं और बच्चे खुद ही मेट्रीमोनी वेबसाइट के माध्यम से अपने जीवन साथ को पसंद करने लगे हैं । समय के साथ यह सिस्टम अच्छा है लेकिन कुछ लोग इसका दुरूपयोग करते हुए खुद की गलत जानकारी देते हैं और शादी करते हैं जिसकी वजह से शादी के बाद निर्दोष लोग फंस जाते हैं ।

अतः मेरा केन्द्र सरकार से अनुरोध है कि ऐसी प्राइवेट एजेंसियों के लिए कड़े कानून बनाए जाएं जिसमें अपराधी लोगों को कड़ी सजा का प्रावधान हो ।

(iv)Need to revive stepwells in Rajasthan particularly in Sikar, Jhunjhunu and Churu districts of the State

श्री सुमेधानन्द सरस्वती (सीकर): मैं सरकार का ध्यान राजस्थान विशेषकर शेखावटी क्षेत्र (सीकर, झुन्झुनू एचं चुरू जिले) में उपेक्षित पड़ी बावड़ियों की ओर आकर्षित करना चाहता हूं। यह बात तो सर्वविदित है कि राजस्थान सहित देश के अधिक भागों में भूजल स्तर निरंतर गिरता जा रहा है। शेखावटी क्षेत्र के अधिकांश ब्लॉकों का भूजल स्तर गिरकर डार्क जोन में आ चुका है । बावड़ियाँ न केवल वर्षा जल संचयन का बहुत बड़ा स्रोत है बल्कि भूजल स्तर को सुधारने में बहुत ही सहायक है । शेखावटी के प्रत्येक शहर/कस्बे में अनेक बावड़ियाँ आज उपेषा की शिकार हैं । ये बावड़ियाँ बड़ी संख्या में पर्यटकों को भी आकर्षित करती आई हैं ।

अतः मेरा केन्द्र सरकार से अनुरोध हे कि उपेक्षा की शिकार शेखावटी क्षेत्र की बावड़ियों के पुनरूद्धार हेतु कोई विशेष योजना बनाई जाए जिससे न केवल वर्षा जल संचयन एवं भूजल स्तर में सुधार होगा अपितु इस क्षेत्र में पर्यटन को भी बढ़ावा मिलेगा ।

(v) Need to reorient economic policy giving adequate emphasis on labour-oriented manufacturing sector ensuring livelihood to all in the country

श्री लल्लू सिंह (फ़ैज़ाबाद) : आज भारत प्राकृतिक आपदाओं के संकट से घिरा है। असामयिक एवं अनिश्चित तथा अति वर्षा, भूस्खलन और पर्वतों का ढहना आम होता जा रहा है । प्रकृति के कहर के आगे मानव बेबश है । परंतु वास्तविकता यह है कि मानव के कारण ही प्रकृति का कहर है । विकास के नाम पर मानव ने प्रकृति का दोहन और दुरूपयोग करने में विगत वर्षों में कोई हिचक नहीं दिखाई । एक वर्ष में सरकारों ने 35.86 प्रतिशत हेक्टेयर जंगल की भूमि को कथित विकास के नाम पर उजाड़ा है । देश का वायुमंडल, जलप्रवाह एवं वर्षा की अनिश्चितता जो मानव को जीवन देती है, आज वहीं मानव के विनाश का कारण बन गया । जब मानव ही नहीं रहेगा तो विकास कैसा और किसके लिए ? गत दो दशकों में विकास के नाम पर देश में जो परिवर्तन हुए हैं, उनसे दरिद्रता तथा दीनता नहीं घट पाई । वर्ष 2013 में सरकार द्वारा 67 प्रतिशत आबादी को 1 रूपये और 2 रूपये किलो अनाज देश की आम गरीब जनता को खाद्य सुरक्षा कानून के तहत देने की नीति बनाई गई । यह सबसे बड़ा प्रमाण है कि देश में दरिद्रता और दीनता कम नहीं हुई ।

अतः मेरा केन्द्र सरकार से अनुरोध है कि उपरोक्त नीतियों में परिवर्तन कर देश की विकास दर के लिए स्वदेशी योजनाओं को प्राथमिकता दी जाए । देश में विकास के कार्यक्रम, देश की क्षमता, दक्षता, सामर्थ्य और साधनों के आधार पर तय किया जाए । सेवा क्षेत्र और मूल्यवर्धक आर्थिक गतिविधियों के स्थान पर उत्पादन क्षेत्र को प्राथमिकता दी जाए । श्रम प्रधान तकनीक के उपयोग को प्रोत्साहन देकर देश के प्रत्येक परिवार को रोजगार देने की व्यवस्था की जाए तथा दीनता व दरिद्रता को देश से देर किया जाए ।

(vi) Need to expedite construction of Dobra-Chanti bridge in Tehri district, Uttarakhand

श्रीमती माला राज्यलक्ष्मी शाह (टिहरी गढ़वाल) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र टिहरी गढ़वाल, उत्तराखण्ड की ओर दिलाना चाहती हूं । मेरे संसदीय क्षेत्र के अंतर्गत टिहरी डैम की झील के पार प्रताप नगर, जाखनीधार, धनशाली व उत्तरकाशी के कुछ क्षेत्रों में रहने वाले ग्रामीणों-नागरिकों को सुविधा देने के लिए प्रस्तावित आधुनिक तकनीकी पर आधारित एशिया के दूसरे बड़े" सिंगल स्पान पुल डोबरा चॉटी" पुल के निर्माण के लिए 2006 में प्रथम निविदा जारी की गई थी । प्रस्तावित समय पर 90 करोड़ रूपए की लागत राशि से योजना शुरू हुई जिसके अब काफी बढ़ने की संभावना है । टी.एच.डी.सी. ने डोबरा चॉटी पुल के निर्माण के लिए अभी तक 132 करोड़ रूपए का भुगतान कंपनी को कर दिया है । पिछले दस वर्षों में एक अबर रूपये से ज्यादा खर्च होने के बावजूद अभी पुल भी डिजाइन परीक्षण के दौर में ही है । अभी तक अन्तिम निर्णय न होने से निर्माण कार्य में कोई प्रगति नहीं हो रही है । इस दौरान निर्माण में कई तरह की अनियमितताओं की बातें आई हैं । इस क्षेत्र के लोग पिछले कई दिनों से धरने पर बेठे हैं और क्षेत्र की जनता आक्रोशित है ।

अतः से मेरा केन्द्र सरकार से अनुरोध है कि उपरोक्त परिस्थितियों को ध्यान में रखते हुए प्रभावित क्षेत्र के दो लाख से अधिक लोगों की जिन्दगी की समस्याओं को देखते हुए पुल निर्माण कार्य को शीघ्र आरंभ किया जाए तथा स्थानीय लोगों के लिए 24 घण्टे निःशुल्क मोटरबोट सुविधा उपलब्ध करायी जाएं ।

(vii) Need to lay pipe lines for supply of cooking gas in Kota city, Rajasthan

श्री ओम बिरला (कोटा) : कोटा शहर में वर्ष 2008-09 में गेल (इण्डिया) लिमिटेड द्वारा घरों में पाइप के माध्यम से गैस आपूर्ति का कार्य प्रारंभ करने के लिए पाइप लाइन बिछाने का कार्य शुरू किया गया था । कंपनी का कोटा शहर के एक लाख घरों में पीएनजी कनेक्शन जारी करने का लक्ष्य था और यह संपूर्ण परियोजना पाँच वर्षों में पूर्ण की जानी थी किन्तु गैस आपूर्ति के लिए बनाई गई यह महत्वपूर्ण परियोजना निरन्तर उपेक्षा का शिकार हो रही है और कंपनी द्वारा गैस पाइप लाइन बिछाने का कार्य अव्यवस्थित तरीके से किया गया है तथा पाइप लाइन में आपस में इंटर कनेक्शन भी नहीं किए गए हैं जिसके कारण शहर में केवल अब तक 191 घरेलू कनेक्शन दिए गए हैं । कोटा शहर राजस्थान का एकमात्र पहला शहर है जो पीएनजी आपूर्ति के लिए चयनित किया गया था किन्तु विभागीय उदासीनता के कारण यह परियोजना लंबे समय से लंबित हो रही है । कोटा में हजारों लोगों ने कनेक्शन के लिए आवेदन किए हैं लेकिन इंटर कनेक्शन न होने के कारण लोगों को कनेकशन नहीं मिल रहे हैं ।

अतः मेरा केन्द्र सरकार से अनुरोध है कि कोटा में पाइप लाइन जल्द से जल्द बिछाकर गैस की आपूर्ति सुचारू कराई जाए ।

(viii) Need for institution of awards to recognize those working in the field of sanitation

डॉ. मनोज राजोरिया (करौली-धौलपुर): पूरे देश में इस समय स्वच्छता अभियान चल रहा है । हमारे प्रेरणास्रोत प्रधानमंत्री जी ने इसके लिए जो रणनीति बनाई है, वह अत्यन्त प्रभावशाली और सराहनीय है । स्वच्छता अभियान से देश के नागरिकों में विशेषकर बच्चों में सफाई के लिए एक जबरदस्त प्रेरणा जागृत हुई है । इसी का प्रभाव है कि आज देश बहुत तेजी से खुजे में शौच करने से मुक्त हुआ है ।

अतः मेरा केन्द्र सरकार से अनुरोध है कि स्कूलों, संस्थाओं, नगरपालिकाओं, नगर परिषद एवं नगर निगम इत्यादि अनेक सरकारी तथा गैर सरकारी संस्थाओं में स्वच्छता के प्रति जागरूकता बढ़ाने के लिए एक प्रोत्साहन नीति बनानी चाहिए जिससे इस क्षेत्र में अच्छे कार्य करने वाले व्यक्तियों, समूहों एवं संस्थाओं इत्यादि को पुरस्कार देकर प्रोत्साहित किया जा सके ।

(ix) Need to expedite construction of bridge on river Ghagra connecting Sitapur and Bahraich and also provide funds for the purpose

श्री राजेश वर्मा (सीतापुर): मैं अपने संसदीय क्षेत्र सीतापुर (उत्तर प्रदेश) के सीतापुर-बहराइच वाया रेउसा-चहलारी मार्ग पर घाघरा नदी पर हो रहे पुल के निर्माण की तरफ आपका ध्यान आकृष्ट करना चाहता हूं । विगत 6-7 वर्षों से यह पुल निर्माणाधीन है । इस पुल के बन जाने से राष्ट्रीय राजमार्ग संख्या - 24 से बहराइच और नेपाल देश की सीमा की दूरी लगभग 150 किलोमीटर कम हो जाएगी । यहाँ यह भी उल्लेखनीय है कि अर्धनिर्मित पुल के दोनों तरफ सीतापुर-बहराइच जनपदों में दो लेन सड़क का निर्माण भी पूरा हो चुका है परंतु पुल का निर्माण न हो पाने की वजह से रास्ता चालू नहीं हो पा रहा है ।

अतः मेरा केन्द्र सरकार से अनुरोध है कि जल्द से जल्द उक्त पुल के निर्माण हेतु धन आवंटित कर कार्य पूर्ण कराया जाए जिससे **'बौद्ध परिपथ'** के नाम से निर्मित होने वाला यह मार्ग बौद्ध अनुयायियों के लिए सुगमता से उपलब्ध हो सके ।

(x)Need to supply piped gas to Vasai Muncipal Corporation area

SHRI CHINTAMAN NAVASHA WANGA (PALGHAR): My Palghar Lok Sabha Constituency falls between Mumbai and Gujarat. Vasai-Virar Municipal Corporation, Palghar Municipal Council and Dahanu Municipal Council including Boisar, Tarapur, big and developed villages are within my constituency. The population of my constituency is rapidly increasing and is fast developing. The Mumbai suburban railway has also been extended upto Dahanu Road because of rapid development and increase in population. First Atomic power station in India i.e. Tarapur Atomic Power Station also falls under my constituency. The government is supplying piped gas to Mumbai and all other tahsils of Gujarat. There is a rising demand for supply of piped gas from Gujarat to Vasai Municipal Corporation. I, therefore, request the Government to take the necessary step in this regard.

(xi) Need to repair National Highway No. 66 in the State of Tamil Nadu

SHRIMATI R. VANAROJA (TIRUVANNAMALAI): The condition of National Highway 66 from Puducherry to Krishnagri covering five districts namely Tindivanam, Villupuram, Tiruvannamalai and Krishnagiri is very pathetic as the entire stretch is having large potholes. The repair work concerning the said highway was sanctioned time back, half of the distance of this National Highway is still in dangerous condition and accidents on this highway are a regular phenomenon in this part of Tamil Nadu. Though the issue has been taken up many times but the task of completing the repair work is yet to begin. I, therefore, urge upon the government to direct the National Highways Authority of India to take up the repair work of the National Highway 66 at the earliest and complete it on a time bound basis.

(xii)Regarding need to increase water level in Mullaperiyar Dam

SHRI K.N. RAMACHANDRAN (SRIPERUMBUDUR): Madam Speaker, the Mullapperiyar Dam is being operated by the Tamil Nadu Government under the lease agreement signed between the States of Tamil Nadu and Kerala.

Mullapperiyar River is the lifeline of people of Theni, Madurai, Sivaganga and Ramnad Districts of Tamil Nadu. Since the dam is very safe and since it can hold more water, Tamil Nadu Government under the able leadership and guidance of the Chief Minister of Tamil Nadu, had been pleading to raise the water level in the dam from 136 ft. to 142 ft. which was agreed to by the apex Court in May 2014.

Based on the request of our Chief Minister, in June 2014, the Government of India constituted a Supervisory Committee for raising the water level to 142 ft. The Supervisory Committee also decided to implement the decree of the Supreme Court and raised the water level to 142 ft.

Since Kerala had been opposed to raising the water level in the dam, there have been agitations going on in and around the dam. Presently, the dam is being guarded by the Kerala Police. There are apprehensions that there may be a threat to the dam and its appurtenant structures.

The Chief Minister of Tamil Nadu has been demanding that the dam must be guarded by the Central Industrial Security Force personnel. In the memorandum handed over to the Hon'ble Prime Minister on 7th August 2015, Tamil Nadu Chief Minister made this demand.

So, I request the Government of India to deploy CISF personnel to guard the Mullapperiar Dam and its appurtenant structures immediately in place of Kerala Police.

(xiii)Need to name Mumbai Central Railway Station after Jagannath Shankarsheth, a social reformer and educationist of Mumbai in the 19th century

श्री राहुल शेवाले (मुम्बई दक्षिण मध्य) : मुम्बई के शिल्पकार नाम से प्रसिद्ध नामदार जगन्नाथ शंकरशेट 19वीं सदी में एक बड़े समाज सुधारक हुए हैं । इन्हें नाना जी के नाम से भी पहचाना जाता रहा है । इन्होंन मुम्बई में शैक्षणिक तथा सामाजिक विकास के कार्यों में बहुत बड़ा योगदान किया है । नाना जी ने मुम्बई में रेल सेवा आरंभ करने हेतु 1843 में ग्रेट वेस्टर्न रेल कंपनी स्थापित की और उपर्युक्त स्थान न मिलने के कारण कंपनी का कार्यालय अपने ही घर में शुरू किया । इसके अतिरिक्त नानाजी ने बोम्बे नेटिव्हस स्कूल, एलफिन्स्टन कालेज, ग्रेट मेडिकल कालेज, रॉयल ऐशियाटिक सोसायटी जैसी प्रसिद्ध संस्थाएं स्थापित की थीं । एक तरह से यह मुम्बई के शिल्पकार के रूप में प्रसिद्ध हुए । नानाजी के सामाजिक कार्यों को देखते हुए अंग्रेजी हुकूमत में इन्हें" कोर्ट ऑफ आर्म" उपाधि से सम्मानित किया गया था ।

मुम्बई के सामाजिक सुधारों के लिए जिन्होंने अपने तन-मन-धन से विकास कार्यों में अपना सब कुछ अर्पित किया, ऐसे महान दृष्टा नामदार जगन्नाथ शंकरशेट को आने वाली पीढ़ियां याद करें । इस हेतु मेरा सदन के माध्यम से मेरा केन्द्र सरकार से अनुरोध है कि मुम्बई सेन्ट्रल रेलवे स्टेशन का नाम बदल कर इस महान शिल्पकार और समाज सुधारक के नाम पर" जगन्नाथ शंकरशेट स्टेशन" रखा जाए । यह नाना जी को सभी की ओर से सच्ची श्रद्धांजलि होगी ।

(xiv)Need to remove anomalies in sections 50 and 56 of the Andhra Pradesh Reorganisation Act, 2014

SHRI JAYADEV GALLA (GUNTUR): If justice is to be done to any two parties, it has to be done on the basis of the principles of natural justice; you cannot have one yardstick for one thing and another yardstick for another thing. But, it is happening to the residuary State of Andhra Pradesh. After reorganization of Andhra Pradesh, the division of assets has been made on the basis of geographical location and liability has been apportioned on the basis of population ratio.

Section 50 of the Andhra Pradesh Reorganisation Act allows right to recover arrears of taxes or duty on property, including arrears of land revenue, to Andhra Pradesh in which property is situated on the basis of geographical area and Section 56 says the liability of Andhra Pradesh to refund any tax or duty on property on the basis of population ratio. Both are contradicting with each other. The yardstick has to be either geographical area or population. By applying different yardstick, Andhra Pradesh is losing Rs. 3,800 crores due to apportionment of assets based on geographical area and liabilities on the basis of population. Since population of Andhra Pradesh is higher than Telangana, it has to shoulder more liabilities. CM of Andhra Pradesh has written letter to Home Minister to amend Sections 50 and 56 of the Andhra Pradesh Reorganisation Act to provide equal sharing of revenue between Andhra Pradesh and Telangana as the above Sections have not applied principles uniformly and failed to apply the norms of equity and fairness. This has deprived Andhra Pradesh of its share in tax arrears amounting to the tune of Rs. 3,800 crores.

In view of the above, I request Government of India to immediately amend the Andhra Pradesh Reorganisation Act and do justice to Andhra Pradesh.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Hon. Speaker Madam, in normal course we would have liked to take up other important Bills, like the Bill to further amend the Carriage by Air Act, 1972 for which time has also been allotted, and the Bureau of Indian Standards Bill, 2015. Today being the last day of the Session, I thought we can take up some work and show our countrymen that the Parliament is also transacting legislative business on important issues. But unfortunately, our friends from the main Opposition party have chosen to go out of the House on some pretext or the other. So, I do not want to pursue any legislative business today because I want the Session to end on a happy note. So, I request the Speaker that we will be taking up this legislative business in the next Session of Parliament.

12.14 hrs

VALEDICTORY REFERENCES

HON. SPEAKER: Hon. Members, the fifth Session of the sixteenth Lok Sabha, which commenced on 21st July, 2015 is coming to a close today.

During this Session, we had 17 sittings spread over 47 hours and 27 minutes.

The Session saw the disposal of important Financial, Legislative and other Business. Discussion on Supplementary Demands for Grants (General) for 2015-16 lasted for 2 hours and 10 minutes before the demands were voted and the related Appropriation Bill was passed.

Discussion on the Demands for Excess Grants (Railways) 2012-13 was held on 4th August, 2015. The debate lasted for over 2 hours 40 minutes before the Demands were voted and the Appropriation Bill was passed.

During the Session, 10 Bills were introduced and 6 Bills were passed.

During the Session, 360 Starred Questions were listed, out of which 48 Questions were answered orally. Thus, on an average, about 2.82 Questions were answered per day. Written replies to the remaining Starred Questions along with 4370 Unstarred Questions were laid on the Table.

About 253 matters of urgent public importance were raised by the Members after the Question Hour and by sitting late in the evening. Hon. Members also raised 195 matters under rule 377.

The Standing Committees presented 46 Reports to the House.

One Adjournment Motion regarding action taken by the Government on the reported involvement and admission of the Union Minister and related acts and actions in assisting a fugitive and the stand taken by the Government in this regard was moved by Shri Mallikarjun Kharge. It was discussed over four hours and 47 minutes and was negatived.

The House also held one short duration discussion under rule 193 on a subject of urgent public importance, namely, the Sustainable Development Goals. The discussion remained part discussed.

During the Session, one matter was raised by way of Calling Attention on the situation arising out of drought and flood condition in Karnataka resulting in suicide by farmers. In response to the Calling Attention, the Minister concerned made a statement and also replied to the clarifications sought by the Member, Shri B.S. Yediyurapa.

As many as 46 statements were made by Ministers on various other important subjects and four statements were made by the hon. Minister of Parliamentary Affairs on Government Business.

During the Session, as many as 1,042 papers were laid on the Table of the House by the Ministers concerned.

Coming to the Private Members' Business, 45 Private Members' Bills on different subjects were introduced during the Session. The motion for consideration of the Bill seeking to provide for compulsory voting by every citizen in elections whenever called for by the Election Commission to elect the Members of the House of the People or a Legislative Assembly, moved by Shri Janardan Singh 'Sigriwal' on the 13th March, 2015 and discussed on the 24th April and 8th May, 2015 during the last Session was further discussed on the 7th August, 2015 during this Session and remained part discussed.

As regards, Private Members' Resolutions, the Resolution regarding immediate steps for rehabilitation and welfare of displaced persons from Kashmir, moved by Shri Nishikant Dubey on the 20th March, 2015 was further discussed on the 31st July, 2015 and remained part discussed.

In this Session, while we lost about 34 hours and four minutes of time due to interruptions followed by forced adjournments, the House sat late for five hours and 27 minutes to compensate the time lost to some extent. I thank you for that.

Hon. Members, I want to share my thought with you. Ever since the Session started, some Members have been coming into the well of the House and disrupting the procedures of the House. I was requesting them not to show placards and come to the well of the House though they have a right to register their protest but not in this way.

Since the House could not transact any business due to continued interruptions, I called for an all party meeting on the 30^{th} July, 2015 and requested all parties not to come to the well of the House and display placards. I also impressed upon the Leaders that under the Parliamentary system, every issue can be discussed and a solution can be found out. But since the Members continued to persistently disrupt the proceedings, I had to resort to suspension of some Members from the service of the House on the 3^{rd} August, 2015 for five days. You may kindly appreciate that I had to take this tough action as a last resort and last option. I am sure that the Chair will not be forced to resort to this step in the future.

Hon. Members, during the current Lok Sabha, I am proud to say that we have set a benchmark of high standards and the productivity ratio was well over 100 per cent. We had shown this achievement during the last Session. But in the current Session, However, I am pained to say that we lost more than 34 hours due to interruptions although we also sat late to transact business.

I am confident that in the coming Sessions we will continue to work better and more.

I would like to thank the hon. Deputy Speaker and my colleagues in the Panel of Chairmen for their cooperation in the smooth conduct of the House, as much as it was possible. I am extremely grateful to the hon. Prime Minister, Minister of Parliamentary Affairs, Leaders and Chief Whips of various Parties and Groups and the hon. Members for their cooperation. I would also like to thank on behalf of all of you our friends in the Press and the Media. I take this opportunity to thank the Secretary-General and the officers and staff of the Lok Sabha

Secretariat for their dedicated and prompt services to the House. I also thank the allied agencies for their able assistance in the conduct of the proceedings of the House.

I take this opportunity to extend my best wishes and greetings on the occasion of 69th Independence Day of our country.

Hon. Members may stand up as *Vande Mataram* would be played now.

12.22 hrs.

NATIONAL SONG

The National Song was played.

HON. SPEAKER: The House stands adjourned *sine die.*

12.23 hrs

The Lok Sabha then adjourned sine die.